C.B.II No. 435

LOK SABHA

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

EVIDENCE

LOK SABHA SECRETARIAT
NEW DELHI

December, 1998 / Agrahayana, 1920 (Saka)

Price: Rs. 18.00

C O R R I G E N D A

to the record of evidence tendered before the Joint Committee on Essential Commodities (Amendment) Bill, 1998

Page	Line	For	Read
3	17	Committees	commodities
5	1	The words "(day against this)" may be deleted.	
10	24	Delete the word "today"	
14	9	godwon	godown
17	32	Act	At
17	35	the harassment	The harassment
21	4	in	is
25	1	his	him
25	2	to	the
32	33	of	at
33	40	please	punish

आवश्यक वस्तु (संशोधन) विधेयक, 1998 संबंधी

संयुक्त समिति के साक्ष्य का शुद्धिपत्र

......

पृष्ठ	पंक्ति	के स्थान पर	पढ़ा जाए
23	23	मैं	में
27	12	स्पेशन	स्पेशल
27	नीचे से 9	किसी	[illegible]
37	19 और 26	श्रीमती निर्मला देशपांडे	कुमारी निर्मला देशपांडे
38	15	नीं	नहीं

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

COMPOSITION OF THE COMMITTEE

Shri Shyam Bihari Mishra — *Chairman*

MEMBERS

Lok Sabha

2. Shri Amrik Singh Aliwal
3. Shri N. Dennis
4. Shri Abdul Ghafoor
5. Shri Satya Pal Jain
6. Shri Shanker Prasad Jaiswal
7. Shri Bhubaneswar Kalita
8. Shri Vijay Kumar Khandelwal
9. Prof. Ajit Kumar Mehta
10. Shri S. Murugesan
11. Shri Ajit Kumar Panja
12. Shri Harin Pathak
13. Smt. Suryakanta Patil
14. Prof. A.K. Premajam
15. Shri Malyala Rajaiah
16. Shri Konijeti Rosaiah
17. Shri Kishan Singh Sangwan
18. Shri Mohan Singh
19. Shri K.D. Sultanpuri
20. Shri Braja Kishore Tripathi

Rajya Sabha

21. Shri Sangh Priya Gautam
22. Shri Vedprakash P. Goyal
23. Shri Adhik Shirodkar
24. Shri Bhuvnesh Chaturvedi
25. Shri M. Sankaralingam
26. Shri Ghufran Azam
27. Kumari Nirmala Deshpande
28. Shri Barjinder Singh Hamdard
29. Shri Ashok Mitra
30. Shri Gaya Singh

SECRETARIAT

1. Shri G.C. Malhotra — *Additional Secretary*
2. Shri Ram Autar Ram — *Director*
3. Shri B.D. Swan — *Under Secretary*

REPRESENTATIVES OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (DEPARTMENT OF CONSUMER AFFAIRS)

1. Shri N.N. Mookerjee — *Secretary*
2. Shri Kamal Kishore — *Economic Adviser*
3. Shri Jatinderbir Singh — *Director*
4. Shri K.V.S. Rao — *Under Secretary*

REPRESENTATIVES OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (LEGISLATIVE DEPARTMENT)

1. Shri T.K. Vishwanathan — *Additional Secretary*
2. Shri N.L. Meena — *Additional Legislative Counsel*

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

(WITNESSES EXAMINED)

S.No.	Name of Associations/Organisations/individuals etc.	Date on which evidence was taken	Page No.
1	2	3	4
1.	ASSOCHAM, The Associated Chambers of Commerce and Industry of India, New Delhi *Spokesmen* (i) Shri Mohanlal Gupta, Co-Chairman Expert Committee on Internal Trade and Consumer Affairs (ii) Dr. T.P. Bhat, Advisor, International Affairs	5.10.98	1
2.	PHD Chamber of Commerce and Industry, New Delhi *Spokesmen* (i) Shri M.M. Aggarwal (ii) Shri Vineet Virmani, Past President PHDCCI (iii) Shri S. Kapur, Secretary, PHDCCI	5.10.98	9
3.	All India Rice Exporters Association, New Delhi *Spokesmen* (i) Shri P.C. Gupta (ii) Shri Kirti Davar (iii) Brig. Anil Adlakha	5.10.98	16
4.	Federation of All India Foodgrain Dealers' Associations, Delhi *Spokesmen* (i) Shri Om Prakash Gupta, General Secretary, Delhi (ii) Shri A.P. Vora, Secretary, Bombay (iii) Shri Hasmukh F. Dani, President, Vadodara (iv) Shri Shyam Sunder, President, Delhi (v) Shri Baboo Lal Gupta, General Secretary, Jaipur (vi) Shri Baboo Lal Mani Lal Modi, Joint Secretary, Ahmedabad (vii) Shri S.V.S. Sundramurti, Past President, Madurai (viii) Shri Dhram Singh, Member, Delhi	5.10.98	20

1	2	3	4
5.	**DVOTA, Delhi Vegetable Oil Traders Association (Registered), New Delhi** ***Spokesmen*** **(i) Shri Laxmi Chand Aggarwal, President** **(ii) Shri Ramesh Kumar Jain, Member** **(iii) Shri Munna Lal Goyal**	**5.10.98**	**27**
6.	**Nag-Vidarbha Chamber of Commerce, Nagpur** ***Spokesmen*** **(i) Shri Suresh Bhojwani** **(ii) Shri B.C. Bhartia, Hon. Secretary**	**5.10.98**	**27**
7.	**All India Kerosene Dealers Federation** ***Spokesmen*** **(i) Shri S. Padma Reddy, President** **(ii) Shri Ramji Dubey, General Secretary** **(iii) Shri K.N. Kedar, Vice-President**	**26.11.98**	**29**

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

RECORD OF EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE ON ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

Monday, the 5th October, 1998 from 1500 to 1735 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Shyam Bihari Mishra—*Chairman*

MEMBERS

Lok Sabha

2. Shri Abdul Ghafoor
3. Shri Satya Pal Jain
4. Shri Shanker Prasad Jaiswal
5. Shri Vijay Kumar Khandelwal
6. Prof. Ajit Kumar Mehta
7. Shri S. Murugesan
8. Shri Harin Pathak
9. Shri Konijeti Rosaiah
10. Shri Mohan Singh
11. Shri K.D. Sultanpuri
12. Shri Braja Kishore Tripathi

Rajya Sabha

13. Shri Vedprakash P. Goyal
14. Shri Bhuvnesh Chaturvedi
15. Shri M. Sankaralingam
16. Kumari Nirmala Deshpande
17. Shri Ashok Mitra
18. Shri Gaya Singh

SECRETARIAT

1. Shri Ram Autar Ram — *Director*
2. Shri B.D. Swan — *Under Secretary*

WITNESSES EXAMINED

1. **Assocham, The Associated Chambers of Commerce and Industry of India, New Delhi**

   (i) Shri Mohanlal Gupta, Co-Chairman Expert Committee on Internal Trade and Consumer Affairs

   (ii) Dr. T.P. Bhat, Advisor, International Affairs

2. **PHD Chamber of Commerce and Industry, New Delhi**

(i) Shri M.M. Aggarwal
(ii) Shri Vineet Virmani, Past President, PHDCCI
(iii) Shri S. Kapur, Secretary, PHDCCI

3. **All India Rice Exporters Association, New Delhi**

(i) Shri Padan Chand Gupta
(ii) Shri Kirti Daver
(iii) Brig. Anil Adlakha

4. **Federation of All India Foodgrain Dealers' Associations, Delhi**

(i) Shri Om Prakash Gupta,
General Secretary, Delhi
(ii) Shri A.P. Vora, Secretary, Bombay
(iii) Shri Hasmukh F. Dani, President, Vadodara
(iv) Shri Shyam Sunder, President, Delhi
(v) Shri Baboo Lal Gupta, General Secretary, Jaipur
(vi) Shri Baboo Lal Mani Lal Modi, Joint Secretary, Ahmedabad
(viii) Shri S.V.S. Sundramurti, Past President, Madurai
(viii) Shri Dhram Singh, Member, Delhi

5. **DVOTA, Delhi Vegetable Oil Traders Association (Registered), New Delhi**

(i) Shri Laxmi Chand Aggarwal, President
(ii) Shri Ramesh Kumar Jain, Member
(iii) Shri Munna Lal Goyal

6. **Nag-Vidarbha Chamber of Commerce, Nagpur**

(i) Shri Suresh Bhojwani
(ii) Shri B.C. Bhartia, Hon. Secretary

सभापति महोदय: मैं संसद के दोनों सदनों की संयुक्त समिति की इस बैठक में आपका स्वागत करता हूं। जैसा कि आपको ज्ञात है कि आवश्यक वस्तु (संशोधन) विधेयक, 1998 जिसका आशय आवश्यक वस्तु अधिनियम, 1955 में और संशोधन करना है, को इस विषय पर संसद को प्रतिवेदन प्रस्तुत करने के लिए इस संयुक्त समिति को सौंपा गया है। समिति इस प्रस्तावित विधेयक के विभिन्न उपबंधों पर आपका विचार जानना चाहती है। समिति आपसे यह भी जानना चाहती है कि क्या इस विधेयक में आपको कोई तकनीकी या कानूनी खामी होने का पता चला है।

साक्ष्य शुरू करने से पहले, मैं यह स्पष्ट करना चाहता हूं कि जब तक आप विशेष रूप से यह न कह दें कि आपके द्वारा दिया गया पूरा साक्ष्य या उसके किसी भाग को गोपनीय समझा जाए, तब तक उसे सार्वजनिक समझा जायेगा और उसे प्रकाशित भी किया जा सकता है। इसके अतिरिक्त, मैं आपको यह भी स्पष्ट करना चाहता हूं कि यदि आप चाहते भी हैं कि आपका साक्ष्य गोपनीय रखा जाये, तब भी यह साक्ष्य संसद सदस्यों को उपलब्ध कराया जा सकता है। तथापि,

मैं यह भी कहना चाहूंगा कि समिति की कार्यवाहियों को गोपनीय समझा जायेगा और इन्हें तब तक सार्वजनिक नहीं किया जायेगा जब तक समिति अपने प्रतिवेदन को लोक सभा में प्रस्तुत नहीं कर देती है।

इससे पहले कि हम आगे कार्यवाही करें, कृपया समिति को अपना परिचय दें।

(INTRODUCTION)

SHRI MOHANLAL GUPTA: I would submit that I will restrict myself with this Essential Commodities Act. I would like to submit before you a couple of points. I have been in this Expert Committee which met in the beginning of this year. We have decided certain issues. We have already submitted our Memorandum. It is already there in your hands. It is self-explanatory. We have gone point-wise. We have not been discussing many many points which are not to be taken. We are discussing such of those points which are asked to be answered in the questionnaire. The Members of the Committee will be appreciating our views in this regard. We have given quite a good briefing about the situation, about the circumstances, and about the availability of the essential commodities in the country.

Firstly, we are not giving a summary of all the Committees which have to be included or which are there in the Essential Commodities Act itself. We are really happy that our views have been taken by the Expert Committee on Essential Commodities. We are also getting responses from all the members. We have named five basic commodities which should be continued and rest of the commodities should be deleted. The Committee itself felt that there are some products which are to be required at the present hour but are not needed after some time. So, my Memorandum is already with the Committee.

I have to see that whatever may be the *modus operandi* of this, but I have a strong feeling as I come from Andhra Pradesh. It is supposed to be one of the worst sufferers as far as this Essential Commodities Act is concerned.

The States have been operating this in many many forms. It is not that the traders have to face a lot of hardship only in the Essential Commodities Act but also in the Weights and Measures and Food Adulteration Acts.

Now, I would like to submit that we have to think that who should be the operating authority. In our State, we have got only the Police Department. They have personnel of different ranks. They try to take advantage of in every possible way. It is not the situation in many other States. I do not know why we have this formality in our State. My submission to this Committee is that it has to be taken care of. When we call this as Essential Commodities Act, it should come under Civil Supplies Department. The officers of Civil Supplies Department are not taking care of the situation, but it is only the IPS officers or some head constables or

constables or SIs or ACPs who are taking care of the situation. You can search, seize and so on. If there is only a small infringement or a small flaw on the part of the trader, he should be taken care of for that. This matter should be handled by the officers of the Civil Supplies Department, not the police. There may be losses of a small quantity of food grains due to rats or bandicoots or loss of food grains while being transported to some other place. Such matters should be handled by the officers of the Civil Supplies Department. In such cases, some small percentage should be allowed to the trader to have flexibility in trading. If he is found that he is committing any infringement, then he should not be definitely spared. But a rope has to be given. At the moment, during search and seizure, his furniture is also not being spared. Everything is confiscated. Only during Fridays, traders are booked for some offences. They cannot even go to the courts on Saturdays because the courts are closed on Saturdays with the result that they have to remain in police custody till the courts are reopened. The public prosecutors who will be putting up the cases will also be not available during those days. Then, the result will be the traders who had been booked for small offences will not be able to come back to their houses for at least five to six days. It is very very unfair. It is (very) necessary that special attention has to be given as far as the arrests are concerned.

I have answered all the questions which are there in the questionnaire. Arrest is not a word which is to be used for a trader. We being traders, we being in the community, we know what sort of hardships are there. If we indulge in such activities like black marketing, etc. we should be punished. But for petty things, like these are happening now a days, we are being booked and are being trated as 'C' Grade criminals. You may know what kind of mental agony our family faces in such cases.

You will find from the White Paper which the Government has been notifying that there are two per cent of cases in which they are being booked and in 98 per cent of cases they have not been booked. They just book them for the reasons best known to them. But in the trading community that mental agony is so high that it is very difficult for a trader to run his business in these circumstances.

The other part of it is the punishment. While I was also a member of the Essential Commodities Act, I made my presentation. I had discussed with the consumer activists and they were of the opinion that a trader is not a trader who has to be booked for certain Act. But Act cannot be separate. They have cautiuously reduced the punishment by way of imposing the fine. But, again my submission is that every offence of the trader which is not of a serious nature should be bailable and it should be cognizable and should be taken care of by virtue of so many laws. No other law should be imposed upon the trader when the Essential Commodities Act is to be used. There were arguments that a trader was a thief and all that. I had my

resentment on this. (day against this). I submit that the punishments which are to be given to them should be visualised and the Magistrate should be a First Class Magistrate to deal with such cases. Only he should give the orders for seizure, search and prosecution, otherwise there will be no sanctity and a police constable will be asked to arrest a person. Our final mission will be that the trader has to be protected in the best possible way which we can do and the Essential Commodities Act has to be retained in a way where it also effective in protecting the traders also. I (really) submit that the Essential Commodities Act has to be as suggested by the Committee. This should be taken care of.

Thank you.

सभापति महोदय: आपने अपने प्रतिवेदन मे पांच चीजें बताई है, लेकिन उनमें फूडग्रेन नहीं बताया, क्या इसकी आवश्यकता नहीं समझते है?

श्री मोहनलाल गुप्ता: अब फूडग्रेन की जो स्थिति है It is available in plenty. Foodgrain is a very vast product. It comes from grains, pulses and other oilseeds also are there in that. But I do not want to club that item because foodgrains have already been taken care of. We had an argument about this oil also.

सभापति महोदय: वीट और राइस के बारे मे हम कह सकते है कि देश मे प्रचुर मात्रा मे है, परन्तु दलहन की स्थिति ऐसी नहीं है। इसलिए दालों पर कंट्रोल होना चाहिए या नहीं?

SHRI MOHANLAL GUPTA: I submit with your permission that pulses, at present, is only deviating, I was referring to my last year's record. The pulses were not more than Rs. 17 to Rs. 20 per kg. This year the cost has risen because of so many calamities, floods, etc. Crops have been destroyed in some parts of Maharashtra and Andhra Pradesh. The price is being (slightly) going up. But I am sure the situation will be definitely under control. This is not at all the cause of worry to anyone that the price of pulses will be a problem.

सभापति महोदय: उत्पादन कम हुआ है, यह बात मानी जा सकती है। परन्तु उपभोक्ता को दालें बहुत महंगी मिल रही है। क्या ऐसी सम्भावना नहीं है कि दालों के ऊपर कंट्रोल हो, इसके लिए एसेंशियल कमोडिटीज एक्ट मे प्रावधान होना चाहिए या नहीं?

SHRI MOHANLAL GUPTA: One thing can be accepted by you that there is a possibility that crop might have been less and that is the only reason. But as far as the hoarding is concerned, pulses cannot be stocked for making money because these are not the products which are being sold by Fair Price Shops. If you do a market survey, you will find that the cultivation of pulses have been reduced. But, I am one of those persons who says that if a trader is guilty he shall be punished, but he should not be unnecessarily harassed.

SHRI ASHOK MITRA: You mentioned about punishment, etc. I can see your point there but there are instances like this contamination of mustard oil. This has been done by a section of the trading community. Then you take the normal price rise. You can say that there is a

sudden marginal shortage of production of onion in the country which is responsible for the price rise. But who suffers? It is the poor people who suffer. Some people died because of this mustard oil adultration and you talk of punishment and all that.

An Act is the wheel of the society because an Act is an Act of Parliament represented by the society. Then the society will have to judge whether these are the people responsible for this or not. These are a group of people who do not mind even murdering people for the sake of making extra profit. What kind of punishment should we give them? I would say that you try to think as a member of the society whether this is fair or unfair.

SHRI MOHANLAL GUPTA: Sir, there are two very valid reasons. My submission is that you have a very valid point of contamination; a person infringing in such a way that he becomes the enemy to the society and he is not consumer-friendly. I definitely find some reasons in your point but we have also to study the present situation. Everyday we have been reading reports about the adulterated oil. It is a very unjustified problem and we are unable to solve that. We have to fight it out for many many years to come. That is the question of contamination.

As far as foodgrains are concerned, I do not find any reason for contamination. Contamination can be done only when the people want to have a hay while the sun shines but there is no hay for the grains. Actually there is no reason why a person has to adulterate rice or wheat. Today we are having such a situation as far as *dhoor dhal* is concerned. That is the only pulse where we have a little reminder about it. But I am sure that the present move of the Government will certainly take care of it and there will not be any possibility. I again submit that we have no reason and point for making *dhoor dhal* also to be treated to be sold through fair price shops. If this is the case, then I have absolutely no answer for it. As far as wheat, rice and sugar are concerned, they are all products which are produced in plenty and we have no dearth of these products. In my State, rice is being sold at a much less price, at Rs. 10/- per kg. I do not think that in any other State we can find such a situation. Of course, it has got different varieties. You will have to take into consideration the requirement of the average man.

KUMARI NIRMALA DESHPANDE: There were reports that kesari *dhal* is being mixed with other *dhals*, which causes a concern.

SHRI MOHANLAL GUPTA: Madam, thank you very much. I submit that there is no other *dhal* which is being taken into consideration for the sake of adultration. As I feel, all the *dhals* are approximately costing in the range of about Rs. 12 to Rs. 15 per kg. in the wholesale market and it might be selling in the retail market, in Super Bazar and other retail counters at Rs. 17 to Rs. 20. That is a different thing. As far as *dhoor*

dhal is concerned, that is definitely causing a concern. But I have not read anywhere in the newspapers or any news reporter has reported or a consumer forum has reported the *dhoor dhal* is being hoarded. There is not a single example where you can say that it is being hoarded and the seized material has been put to the fair price shops. Other than pulses, when the material is seized from the custody of the trader, it is being put to the fair price shops. For other materials, it might be costing much less. That is not the question. Now, the question is whether the particular trader has to be punished for his activity of hoarding the stock. We have given all our suggestions in our memorandum. We have given a lot of material about these things and we have also given the *modus operandi*.

श्री मोहन सिंह: महोदय, ऐसी बहुत सी रिपोर्ट्स है, जिनसे पता चलता है कि ट्रेडर्स मिलावट करते है और सैकड़ों लोगों की मृत्यु हो जाती है। मैं आपसे यह जानना चाहता हूं कि वर्तमान जो आवश्यक वस्तु कानून है, उसको समाप्त कर दिया जाए या उसमें क्या परिवर्तन किए जायें। जिनसे इन ब्लैकशिप्स को नियन्त्रित किया जाए आपके पास क्या इससे संबंधित कोई सुझाव है?

SHRI MOHANLAL GUPTA: Sir, it is a very very vital subject which the hon. Member has touched. The hon. Member has been asking a question, is there any method by which we can come to the rescue of the consumers. The answer is, 'yes'. I am one of those who are not for abolishing the Essential Commodities Act. I am one of those who want to see that the Essential Commodities Act is continued for regular regulations and not for the actions which are being prescribed or things which are taking place. They have to be studied subject-wise. In my opinion, all the commodities are not essential commodities. We feel that there are some essential commodities which alone have to be taken care of by this particular Act. The Essential Commodities Act should deal definitely with these black sheeps as has been righty said by the hon. Member. All the five fingers are not alike though they are of my own hand but still I know what finger is short. The Government is well aware of those traders who are having such a track record. I do not want to touch that subject now. I am not for abolishing the Essential Commodities Act in toto. I have been recommending that the special provision of the act has to be abolished because there were some strong actions. The products which are found to be good in that particular Act was clubbed with this main Act of 1957 and then finally we have come to a situation where we have a feeling that it is necessary. But if we go individual subject-wise, individual commodity-wise, I think, we will get the answer and then we do not have to worry or bother about that. Now, there is a shortage of onion. How long can the Government think of regulating it through the fair price shops? Can they afford to do that? The reason is that the crop is not there and we are having export opportunities. What do we do? Where have we lost? Are we in a position to see that we are able to distribute at least one kilogram of onion to every family in the country? I do not think that it is possible. So, you have to study the subject as the subject-wise, as the commodity-wise. There are special regulations. Each regulation has got some idea behind it,

some method behind it and some weight behind it. It has to be finally weighed according to the situation. Then only we can survive. As I said already, I am not against this Act.

SHRI KONIJETI ROSAIAH: There are two Acts. One is the Essential Commodities Act and the other one is the Food Adultration Act. In the recent times, we had a number of deaths because of adulterated mustard oil. I think, that comes under the Food Adultration Act. That Act will take care of that. Similarly, with regard to red gram *dhal*, there were cases where people have mixed kesari *dhal*, which is a slightly cheaper one, with the red gram *dhal*.

Even in such cases also I do not think that Essential Commodities Act has got anything to do with it. It is the Food Adultration Act which has to prevent such mixture of inferior varieties of *dals* into costly *dals*. For example, groundnut oil. Now, palmolein oil is slightly cheaper. There are some traders who are prepared to do anything for the sake of half a rupee per Kg. There is no dispute about it. However, there is a separate law to tackle them. Will you please clarify this point?

SHRI MOHANLAL GUPTA: My reply is half replied by my learned friend. The Food Adultration Act is altogether a different Act which has got different variations. As per the Food Adultration Act, when a sample is seized from a person or a trader, it has to be submitted to the laboratories. Then, it is found out whether the charges which have been framed by the Food and Adultration Officer is correct or not. But the Essential Commodities Act is hardly related to that. The trader can find his place raided by the Food Officer. However, there are different sections. We do not have to compare this. The palmolein oil is available at a cheaper price and it is normally adulterated with costly oil. However, there are circumstances which we are not finding in a chance. It can never be done under the Essential Commodities Act. Now, the edible oils have to be checked because we are finding a huge amount of adultration in these oils.

This is what I wanted to submit before this august Committee.

SHRI HARIN PATHAK: I have a very specific question and I want a specific answer from you. Do you in favour of the Essential Commodities Act in spite of various Acts which has sufficient laws to prevent black marketeers and to safeguard the interests of the consumer?

SHRI MOHANLAL GUPTA: I am in favour of Essential Commodities Act, but with a little modification. I am not in favour of abolition of the Act.

श्री गया सिंह: मेरा यह कहना है कि कोई ऐसा कानून हो जिससे ट्रेडर पर भी सीलिंग हो, क्योंकि हजारों लोग भूखे मर रहे हैं।

SHRI MOHANLAL GUPTA: We have suggested in our memorandum that there has to be a ceiling (and there has to be some small favour to the members.)

SHRI VIJAY KUMAR KHANDELWAL: There is already a ceiling. I want to know whether it should be bailable or non-bailable.

SHRI MOHANLAL GUPTA: We have said it should be bailable.

सभापति महोदय: आपने हमें जो जानकारी दी, उसके लिए हम आपको धन्यवाद देते हैं।

(The witness then withdrew).

15.45 hours

WITNESSES EXAMINED

1. Shri M.M. Aggarwal
2. Shri Vineet Virmani, Past President, PHDCCI
3. Shri S. Kapur, Secretary, PHDCCI

सभापति महोदय: अग्रवाल साहब, जैसाकि आपको ज्ञात है कि यह दोनों सदनों की संयुक्त समिति है, जो अधिनियम 1955 में संशोधन करने के लिए गठित की गई है। इसके कुछ बिन्दु हैं जिसकी सूचना आपको दी गई थी, इसके ऊपर आपने अपने विचार प्रस्तुत कर दिए। हम चाहते हैं कि आप कम समय में समिति के सामने अधिक से अधिक अपने विचार प्रस्तुत करें। जब तक इस समिति की रिपोर्ट संसद में प्रस्तुत न हो जाए तब तक इसे गोपनीय रखा जाए। आपसे अनुरोध है कि आप अपने साथियों का परिचय समिति के सामने कराने का कष्ट करें।

(डायरेक्शन 58 पढ़ा गया)

SHRI VINEET VIRMANI: Mr. Chairman, Sir, I thank you very much. My name is Vineet Virmani. I am the past President of PHDCCI.

Now, I would like to introduce my colleagues to the Committee.

(INTRODUCTION)

SHRI VINEET VIRMANI: On behalf of the PHD Chamber. I am very grateful to you and to the Joint Committee of Parliament for giving us this opportunity to present our views before you.

We have presented our written views. But I would like to draw the attention of the Committee to the Report which has been brought out by Shri P.C. Jain, which has commented upon a large number of legislations which need to be relooked at and a lot of which need to be removed from the statute book because they have lost their relevance.

The Essential Commodities Act derives its historical presence from the Defence of India Rules which were propagated during the war. The idea was to have control not only on shortages but also a report on where the stocks are, distribution of these commodities and to control the prices wherever essential.

The Defence of India Rules have been withdrawn. In 1955 the Essential Commodities Act came into being. This Act is more than 43 years old. We, at the PHD Chamber feel that this should be removed from the statute book. There are enough powers and authorities. Lot of changes have taken place in the economy of the world and of India since 1955. The present conditions do not justify the existence of the Essential Commodities Act.

An hon. Member enquired about the pulses. That enquiry was that pulses were not something like wheat and rice where large quantities were held by the Government of India in stock. Can we charge the Government of India that they are hoarding some 22 million tons of wheat and rice? There is a purpose behind it. That is to see that foodgrains are available at a given point of time. We keep things for a minimum period. If we call it hoarding, were not to take place, then the wheat prices will rise. The Government has to take care of it. If the concept of the Essential Commodities Act and hoarding were to be as defined in the Act the entire process of food processing and preservation would be redundant. When the potato crop comes we put it in the cold storage. Is it hoarding? It is to meet the market needs. Similarly we keep stock of several goods. Some go to the market. That market control encourages the producer to manufacture a commodity. It is not that only, it also ensures that there are areas we can those are sent to other areas the market such a commodity.

We believe that the Act has lost its purpose. We are not today a small economy today. At short notice we can acquire onions. There was a shortage of sugar. The Government decided to import sugar and pulses from Pakistan. Curbing of our economy now is not going to lead to the end or the solution. The demand has to be fulfilled. India is no longer in an unstable situation. We are trying to compete with the world economy. We are leaders of the SAARC group. Today when there is an excess we are able to sell in the market. It may be cotton, pulses, sugar, onions, tomatoes or potatoes. I do not believe that there is any need for this Act. The Essential Commodities Act says that the components of automobiles are essential commodities. In war time it happened to be so. It is an item that the common man needs. Some sort of an enabling provision should be there to justify that such an Act should be kept in force with the authority of Parliament. The Essential Commodities Act came into existence when there was a war. The demand for the pulses had to be met by importing pulses. Those conditions are not there now.

We do not need this Act now. There are enough number of rules available to deal with these aspects in the country. So, I feel that there is no justification for having this Act on the statute book. However, point-wise response has been given by us. If there is any special point that the hon. members would like us to highlight, I would be happy to do so.

सभापति महोदय: आप इस बात को भी स्पष्ट कीजिए कि अगर आवश्यक वस्तु कानून की आवश्यकता नहीं है तो जो मिलावट होती है और दाम बढ़ते हैं इनको कैसे रोका जाए?

श्री एम.एम. अग्रवाल: आवश्यक वस्तु कानून न तो प्राइस से डील करता है न स्टॉक से डील करता है, वह तो वस्तुओं की कमी से डील करता है।

SHRI VIJAY KHANDELWAL: The Essential Commodities Act deals with hoarding of commodities

श्री एम॰एम॰ अग्रवाल: मेरा सब्मिशन यह है कि आवश्यक वस्तु कानून के अन्तर्गत कोई प्राइस रेगूलेशन नहीं है, स्टॉक रेगूलेशन है। आप आज जब इनको लिब्रेलाइज करना चाहते हैं, जैसे आपने पल्सेज को ओ॰जी॰एल॰ के अंदर रख दिया है, तो मार्किट तो सप्लाई और डिमांड के हिसाब से चलेगा। सबसे जरूरी यह है कि आज की तारीख में आम लोगों के लिए क्या जरूरी है? आप टैक्सटाइल से लीजिए। उसमें ओवर प्रोडक्शन है, ओवर सप्लाई है। आज से 40-45 साल पहले कुछ चीजें आवश्यक वस्तु कानून में रखी गयी थी जिनका आज उसमें रहना आवश्यक नहीं है। विनीत जी ने जैसा कहा कि आज की परिस्थिति में आवश्यक वस्तु कानून की कोई जरूरत नहीं है। उसके लिए आज हमारे पास पी॰एफ॰ए॰ है, वेटस एंड मैजरस् एक्ट है, ब्लैक मार्किट एंड होर्डिंग एक्ट है जोकि आज ट्रेडर्स पर लागू है। इसलिए आज की तारीख में आवश्यक वस्तु कानून बेमानी हो गया है।

दूसरी बात मैं यह कहना चाहता हूं कि हमें यह बात छोड़ देनी चाहिए कि अगर ट्रेडर गलती करता है तो वह क्रिमिनल हो गया और उसकी जमानत को नॉन-बैलेबल बना देना, फाइन के साथ जेल भेज देना, यह आज हमारी कल्चर को सूट नहीं करता है। मेरा सब्मिशन यह है कि जो जेल वाली बात को हटा देना चाहिए। आज ट्रेडर भी उतना ही देशभक्त है, रिस्पोन्सिबल है जितने अन्य नागरिक हैं। आजादी की लड़ाई में और उसके बाद भी ट्रेडर्स का कान्ट्रीब्यूशन उतना ही रहा है जितना किसी और नागरिक का हो सकता है। अगर कमेटी यह समझती है कि अभी ट्रेडर इतना परिपक्व नहीं हुआ है और उसे जेल जाना जरूरी है तो मेरा सब्मिशन यह है कि उसे पहली गलती पर जेल नहीं केवल फाइन होना चाहिए। पहले ओफेन्स के लिए उसे फाइन के साथ वार्निंग देनी चाहिए। आप हमसे ज्यादा जानते हैं कि जेल भेजने से आदमी में कोई सुधार नहीं होता है, जेल भेजकर समस्या का निदान नहीं होता है, इसलिए इस जेल वाली बात को आप निकाल दीजिए। आज एक फर्म में लेडीज और माइनर भी पार्टनर होते हैं और उन सबके खिलाफ वारंट इस्यू हो जाते हैं, यह गलत बात है। जैसा कि फैक्टरी एक्ट में है कि जो आदमी उसके लिए जिम्मेदार हो, जो डे-टू-डे एडमिनिस्ट्रेशन के लिए जिम्मेदार हो, उसको पकड़ना चाहिए। अगर ऐसा नहीं होता है तो बिजनेस स्टैंड-स्टिल हो जाता है। एक बात और साफ होनी चाहिए कि जो स्टॉक पकड़ा जाए उसे कितने अर्से तक के लिए सील किया जाए। आपके हिसाब से अगर कुछ स्टॉक ज्यादा है तो उसे सील कीजिए। आपने लिखा है कि कितनी वैरिएशन स्टॉक की उसमें रखी जाए।

अगर स्टॉक ज्यादा है और दुकान से उठाने के बाद उस केस को सैटल होने में 6 साल लग गए तो उस बीच में स्टाक बेकार हो जाएगा। वह किसी दाम पर नहीं बिकेगा। इससे कोई समस्या हल होने वाली नहीं है। स्टाक का सीजर करके आप उसे तीन पनिशमैंट दे रहे हैं — जेल, फाइन और स्टाक का सीजर। स्टाक के सीजर से कोई समस्या हल नहीं होगी क्योंकि वह स्टाक मार्किट में नहीं जाता और न ही उपभोक्ता को मिलता है। वह गोदामों में पड़ा रहता है जहां उसकी कोई परवाह नहीं करता which should be the authority to sanction the seizure, raid and other things. इसको देखने के लिए न तो फर्स्ट क्लास मजिस्ट्रेट होना चाहिए, न एग्जीक्यूटिव मजिस्ट्रेट होना चाहिए। इसके लिए डायरैक्टर और कमिश्नर ऑफ सिविल सप्लाइज होना चाहिए। The Director or the

Commissioner of Civil Supplies should be answerable. More or less he signs them without further going into the details of the whole thing. Who is the person responsible for the conduct of the whole Act? It is the Director or the Commissioner of a Civil Supply Department who would be responsible in any district or any State or anywhere.

अगर पावर्स दी जाएं तो वह डायरेक्टर या कमिश्नर ऑफ सिविल सप्लाइज को दी जाएं। इसके साथ एक छोटी सी एडवाइजरी कमेटी होनी चाहिए जो देखे कि पावर का मिसयूज तो नहीं हो रहा है। आज की सरकार इंसपैक्टर राज को खत्म करना चाहती है। अगर वह इसे खत्म करना चाहती है तो जिसे सीजर, रेड, इंस्ट्रक्शन और स्टाक लेने की आथोरिटी देने वाले हैं, अगर वह इसे ठीक तरीके से इस्तेमाल नहीं करेगा, करप्शन और इंस्पैक्टर राज चलता रहेगा। हमारी ड्यूटी है कि हम इंस्पैक्टर राज को धीरे-धीरे खत्म करें। अगर असैंशियल कमोडिटीज एक्ट खत्म हो गया तो ट्रेड को बहुत बड़ा रिलीफ मिलेगा। आज की तारीख में इसकी कोई जरूरत नहीं है।

SHRI VINEET VIRMANI: Audulteration cannot be stopped by Essential Commodities Act but only by the PFA Act.

SHRI VIJAY KUMAR KHANDELWAL: That is not the subject.

श्री मोहन सिंह: कौन-कौन सी आइटम्स को एसेंशियल कमोडिटीज एक्ट से बाहर कर देना चाहिए।

SHRI VINEET VIRMANI: In our view, there is hardly anything which is required today to be kept under the Essential Commodities Act.

SHRI VIJAY KUMAR KHANDELWAL: You have not suggested like that. You have not at all suggested what you are saying now.

SHRI VINEET VIRMANI: We have suggested. I am sorry. Sir, I am reading what I have written. "We feel the coal including coke and other derivatives, papers including newsprint, etc., raw jute...."

SHRI VIJAY KUMAR KHANDELWAL: You want these things should be deleted. This is all.

SHRI VINEET VIRMANI: Yes, Sir.

SHRI VIJAY KUMAR KHANDELWAL: So, this is all. Other things are to be retained. Why should the white petroleum products be deleted? The people are not getting the kerosene oil and other things like other essential commodities.

SHRI S. KAPUR: Kerosene oil is distributed by the Government.

SHRI VIJAY KUMAR KHANDELWAL: We are not concerned with who is distributing it. Why do you want that it should be deleted?

SHRI S. KAPUR: Free import is allowed.

SHRI VIJAY KUMAR KHANDELWAL: But there is two pricing system. One is fixed rate and the other is the imported rate. Why it should be deleted from the Essential Commodities Act.

SHRI S. KAPUR: Why should there be two pricing system? Why should it be subsidised?

SHRI VIJAY KUMAR KHANDELWAL: That is a different issue.

SHRI S. KAPUR: This is connected to that. Availability will depend on the market price of the commodity.

SHRI VIJAY KUMAR KHANDELWAL: We are not concerned with the food adultration or the other issues. Why should it be deleted when there is a shortage?

SHRI S. KAPUR: Keeping it under the Essential Commodities Act does not solve the problem. You cannot ensure supply. You cannot increase the supply. It will remain the same.

SHRI VIJAY KUMAR KHANDELWAL: Then everything has to be removed from this Act.

SHRI S. KAPUR: That is what we are saying.

MR. CHAIRMAN: The Essential Commodities Act regulates the supply of essential commodities. जिन चीजों की कमी है, उन पर स्टाक लिमिट लगायी जाती है। पेट्रोलियम पर स्टाक लिमिट नहीं लगी है। यह दूसरी बात है कि शुगर, एडिबल आयल, व्हीट, फ्रस पर लगी है। मैं इस बात से सहमत हूं कि असैंशियल कमोडिटीज एक्ट सप्लाई को रीआर्गेनाइज करने के लिए और प्राइस स्टेबल करने के लिए है। आपने पूर्व में कहा कि जो चार चीजें दी गई हैं, उनमें पलजिस सेरीएल्स नहीं दिए गए, उनमें पेट्रोलियम पदार्थों को डिलीट कर दिया जाए। अग्रवाल साहब ने सुझाव दिया कि असैंशियल कमोडिटिज एक्ट को समाप्त कर दिया जाए। अगर उसे रखा जाएगा तो वहां से पेट्रोलियम पदार्थों को हटाने का औचित्य नजर नहीं आता है। अगर आप इनके रीजन्स टू दी प्वाइंट दे सकें तो अच्छा होगा।

श्री एम॰ एम॰ अग्रवाल: असैंशियल कमोडिटिज एक्ट गवर्नमैंट डिस्ट्रीब्यूटर एजेंसीज पर लागू नहीं है। वह सुपर बाजार, फेयर प्राइस शॉप पर भी लागू नहीं है या तो आप इसे एट-पार लाइए और यह एक्ट गवर्नमैंट के रिटेल आउट लैट्स, सप्लाई एजेंसीज और डिस्ट्रीब्यूशन सिस्टम पर भी लागू करें। पेट्रोलियम प्रोडक्ट्स पर यह लागू नहीं है। इसलिए उस पर अपनी राय रखने के कोई मायने नहीं है।

श्री सत्यपाल जैन: यहां दोनों महानुभावों ने अपनी बात कही। उन्होंने इसे सिम्पलीफाई करने की कोशिश की। हिन्दुस्तान का व्यापारी ईमानदार हो, कोई गड़बड़ न करे और कोई वॉयलेशन न करे तो बहुत अच्छी बात है। इसमें कोई मतभेद नहीं हो सकते। आपने यहां यह इम्प्रेशन देने की कोशिश की कि किसी की गलती पर घर वाले को पकड़ो, पार्टनर को मत पकड़ो, उसके लिए पहले ऑर्डर लो। ऑर्डर एग्जीक्यूटीव मजिस्ट्रेट के न होकर जुडिशियल मजिस्ट्रेट के हों। आपने कहा कि इसके लिए डायरेक्टर की परमिशन ली जाए। आन्ध्र प्रदेश और यू॰पी॰ में डायरेक्टर कहां बैठता है और असैंशियल कमोडिटीज एक्ट का कहां वॉयलेशन होता है, इसका आपको अहसास है। आपने इंस्पैक्टर राज से मुक्ति की बात कही। इसमें किसी को मतभेद नहीं है लेकिन दोनों के बीच में रिकंसाइल किया जाए। बिजनैस और ट्रेड करना आपका राइट है। आर्टिकल 19 ऑफ दी कॉस्टीट्यूशन आपको राइट देता है। यह आम आदमी का अधिकार है कि उसको समय पर ठीक चीजें मिलें। इन दोनों के बीच में रिकंसाइल करने की जरूरत है। आप एक एसोसिएशन को रिप्रेजेंट कर रहे हैं। अगर इस पर ज्यादा गहराई से अध्ययन करके

सुझाव आते तो ज्यादा अच्छा होता। सिर्फ इतना कह देना कि किसी के खिलाफ कोई कार्यवाही न करें, यह ठीक नहीं है। व्यावहारिक स्थिति आप और हम जानते हैं। अगर सब कुछ अच्छा होता तो इसको लाने की आवश्यकता नहीं पड़ती। आप उस क्लास को रिप्रेजेंट कर रहे हैं जहां के लोगों की गतिविधियों को कंट्रोल करने के लिए यह एक्ट बनाया गया।

So, as a responsible citizen, you have to realise both your situations, your situation as a trader and also, at the same time, situation as a citizen of the country. You may be dealing in rice but when you go to purchase a car, the person selling cars, may want to sell the car to you in black, though he may be having ten cars in his godwon. You know your attitude then. But when it comes to your own shop and you behave in the same fashion, then you blame the Government. There you blame the Government that the Government is not taking any action against the trader and here, when it comes to your own shop, then also you blame the Government that they are harassing you. So, how to reconcile between the two situations? We will like to be guided by you on this issue.

श्री एम॰ एम॰ अग्रवाल: सर, मेरा यह सबमिशन है कि अगर किसी फर्म का चालान होता है तो सबको हॉल-अप करने से कोई फायदा नहीं होता, सिवाय इसके कि आप उस बिजनेस को ही बंद कर दें। मेरा कहना यह है कि हरेक पार्टनरशिप में, कारपोरेट सैक्टर में या कहीं भी एक-दो आदमी ऐसे होते हैं जो डे-टु-डे वर्किंग के लिए रिस्पांसिबल होते हैं। यहां तक कि शॉप एण्ड एस्टैब्लिशमैंट्स एक्ट में भी आप वहां मैनेजर या पार्टनर का नाम लिखवाते हैं, जो मेनली रिस्पांसिबल है। इसलिए मेरा कहना यह है कि सारे परिवार को पकड़ने से कानून का बैटर इम्पलीमेंटेशन नहीं होता। जरूरत इस बात की है कि जो काउंटर पर बैठा हुआ है, उसको जिम्मेदार मानें। आपने ब्लैकमार्केटिंग के बारे में कहा है, इस पर मेरा यह कहना है कि ब्लैकमार्केटिंग और होर्डिंग का अलग एक्ट है और यदि सही मायने में पूछे तो ब्लैकमार्केटिंग करने वाले ट्रेडर को नहीं बल्कि इंडस्ट्रियलिस्ट को पकड़ना चाहिए। वे शॉर्टेजिज ही क्यों क्रीएट करते हैं? हमारा काम तो बेचने का है, जो स्टाक आता है, वह हम बेच देते हैं। प्राइस और वेट्स मैजरमैंट एक्ट के अंतर्गत मैन्यूफैक्चरर हर चीज के ऊपर प्राइस और सारे टैक्स मार्क करके बेचता है। फिर उसमें ब्लैकमार्केटिंग की गुंजाइश कहां रह जाती है। मैंने आपके सामने सिर्फ दो चीजें रखी हैं। एक तो यह है कि इसके लिए आप एक या दो आदमियों को रिस्पांसिबल होल्ड करिये ताकि बिजनेस चलता रहे, और दूसरी चीज यह है कि पहले ऑफेन्स में इम्प्रिजनमेंट नहीं होना चाहिए, वार्निंग होनी चाहिए, आप फाइन करिये, जैसा आपने स्वयं अपनी कमेटी में कहा है।

श्री सत्य पाल जैन: इस तरह से तो हर क्रिमिनल यह डिमांड करेगा, चोरी करने वाला, कत्ल करने वाला, जेब काटने वाला, प्रीवेंशन ऑफ करप्शन एक्ट वाला और इम्पलायी भी कहेगा कि यह उसका पहला अपराध है। इस तरह से कोई भी एक्ट लागू नहीं हो सकेगा।

श्री मोहन लाल गुप्ता: सर, मुझे बड़ा अफसोस है कि आप दुकानदार को क्रिमिनल की कैटेगरी में रख रहे हैं। हमारा सबमिशन यह है कि आप हमें दुकानदार मानिये।

SHRI SATYA PAL JAIN: Please do not misunderstand me. I am just discussing with you. I am entering into an argument with you. I may be agreeing but I want to understand. I am saying that if this argument of yours is accepted, then everybody who is committing any offence, maybe that of a murder, may be that of a corruption, will say that this is his first offence, therefore, he should be released. That can be said by a terrorist also. After murdering one person, he will say that as a terrorist

this is his first act, so he should be released. Can we accept this argument as a matter of law?

SHRI MOHAN LAL GUPTA: My submission is that offences have to be differentiated. The first murder cannot be an offence of warning, but the first offence in trade cannot be treated as a murder. You have to distinguish between the two.

SHRI SATYA PAL JAIN: As a Committee of the Parliament, if we have to make some recommendation and we say that in the case of trader, for the first offence the man should not be committed, then tomorrow anybody will go to the court of law and say that since this is his first offence, so he should not be committed.

SHRI MOHAN LAL GUPTA: I am only suggesting that he may be fined or he may be warned, but he should not be imprisoned. That is my submission.

SHRI ASHOK MITRA: On page 4, in answer no. 12, you make a very bold statement. You say that profiteering and black-marketing cannot be considered as ciriminal offences. I congratulate you on the courage of your conviction. But I would ask you point blank : Is murder a criminal offence? I have no further questions to ask.

SHRI M.M. AGARWAL: Sir, with your indulgence, I would like to read out the answer. It says: "In the changing economic scenario where trade barriers are gradually being demolished, free flow of commodities will take place."

SHRI ASHOK MITRA: I am sorry. What has the changing scenario to do with the act of murder?

SHRI M.M. AGARWAL: Our contention is that hoarding and black-marketing will be difficult because the availability will be easy. We are not making any judgement on murder. In such a situation economic offences like hoarding, black-marketing and profiteering in essential commodities would be a rare phenomenon.

SHRI ASHOK MITRA: But not criminal offences. You say that even if they lead to the killing of a person, even if people are starved of death, they should not be treated as criminals.

SHRI S. KAPUR: I would like to submit that this is an economic legislation. Offence under an economic legislation is economic offence. You cannot say that it is a criminal legislation.

सभापति महोदय: आपने कुछ अच्छे सुझाव दिये हैं, जिनसे हमें रिपोर्ट देने में सहायता मिलेगी, आप यहां आये और हमें समय दिया, इसके लिए आपको धन्यवाद।

(The witnesses then withdrew)

WITNESSES EXAMINED

1. ब्रिगेडियर अनिल अदलखा
2. श्री कीर्ति डाबर
3. श्री गुरनाम अरोड़ा
4. श्री मदन चंद गुप्ता

सभापति महोदय: ऑल इंडिया राइस एक्सपोर्टर्स एसोसिएशन के सम्मानित पदाधिकारीगण जैसा कि आपको ज्ञात है कि यह कमेटी राज्य सभा और लोक सभा के संयुक्त सदस्यों की कमेटी है। एसेंशियल कमोडिटीज एक्ट, स्पेशल प्रोविजन 1981 को समाप्त करके एसेंशियल कमोडिटीज एक्ट, 1955 में संशोधन करने के लिए कुछ प्रस्ताव है, कौन से प्रस्ताव यह कमेटी लोक सभा को और राज्य सभा को प्रेषित करे, इसके लिए हम लोग यहां विचार-विमर्श कर रहे है, उसमें हम आपकी राय जानना चाहते है। केवल आपका ध्यान इस ओर आकर्षित करना चाहता हूं कि इस कमेटी की जो भी कार्यवाही है, वह तब तक गोपनीय है जब तक कि कमेटी अपनी रिपोर्ट लोक सभा में प्रस्तुत न कर दे। अतः कमेटी की रिपोर्ट को आप गोपनीय रखने का कष्ट करेंगे। अब आप अपना परिचय कमेटी के सदस्यों से कराने का कष्ट करें।

BRIG. ANIL ADLAKHA: Your Honour and hon. members of the Committee. I shall first introduce myself and my colleagues who are present here.

(INTRODUCTION OF WITNESSES)

We are indeed thankful to the Committee for giving an audience to the rice traders of the country who are doing a good service to the nation for the past many-many years.

When this Act was brought into this country, it was definitely needed at that time because of shortages, and if it was not enacted at that time, probably the population would have suffered much more than what they actually did. In fact, India used to import the foodstuff, that is, wheat and rice, under PL-480 for many-many years to come, till our own Green Revolution started somewhere in late sixties. Today, the country is in an extremely comfortable position as far as rice is concerned. We will thus confine ourselves to rice and not touch other commodities because we may not be competent to do so.

Sir, you are quite aware that *Basmati* exports is being done for quite some time and non-*Basmati* exports also started for the past eight to ten years. God has been extremely kind to us. With good Monsoons, a stage has come today when the Food Corporation of India does not have even the space to put this new crop of *Kharif* in Punjab, Haryana, western U.P. and eastern Rajasthan. They have to literally put them outside. The foodgrains have been getting damaged and they are being sold at a very cheap price at the cost of public money.

If the food situation has improved over the years, would it be appropriate to still hang on to the old Essential Commodities Act of 1955

or does it need a change? We have submitted the reports for the information of the hon. Members and the Chairman.

Now, I will handover the mike to our President, Shri Gurnam Arora, to touch up the issues which are hurting the trade today.

SHRI GURNAM ARORA: Respected Chairman and Members of the Joint Committee on Essential Commodities, as mentioned by my colleague, Brig. Adlakha, this Act has already outlived its time and it needs to be changed. There are certain factors which we have highlighted in our report.

Basically, the trade feels that the Act which was enacted long time ago, when there were shortages, hoarding and black marketing, is very harsh. It is not compatible with the changing scenario. There are so many clauses which need to be changed. For example, if you see the statistics which we have provided, in 1993, 1,27,948 raids were conducted, 4,300 people were arrested and the number of convictions were only 3,569, which is only 2.7 per cent. It only shows how much of harassment has been caused. In comparison to the number of raids conducted, the confiscated amount is only Rs. 20 crore. You can imagine about the Government machinery that must have been used for conducting these raids. The percentage of convictions is only 2.79. So, this Act needs to be reviewed. A number of raids have been done, but the conviction percentage is only 2.79.

SHRI MOHAN SINGH: What are the other points which you want to make?

SHRI GURNAM ARORA: In the last page of our report, we have mentioned it.

SHRI SATYA PAL JAIN: Would you like to stress anything other than that?

SHRI KIRTI DAVER: I was listening to the discussion you were having with the members of some other associations. You wanted to know whether the Essential Commodities Act is required now or not. We may not require the Essential Commodities Act today, but a need may arise tomorrow depending on the vagaries of the nature. Act the same time, the trade is equally essential to support agriculture, otherwise agriculture cannot develop. Both are complementary to each other and that should be kept in mind. the harassment caused by the inspector raj should be minimised. Further, clear procedures should be laid down so that the traders and the farmers can work smoothly which can benefit the public at large. The objective should be to compensate all three of them.

In our trade, in the past few years, a lot of raids were conducted even though the errors were very small. For example, if 1,000 quintals of rice was allowed to be stored and if there was only 990 quintals of rice in the stock—may be, 10 quintals of rice might have been spoiled by rodents or birds or due to moisture losses or there is some mathematical error—the

inspectors used to harass the traders by issuing confiscation orders, by resorting to arrest of the people leading to litigations and so on. That is why, the procedures should be clearly defined. This is our submission.

श्री सत्यपाल जैन: ऐसा है, आपने जो लिखित ज्ञापन हमें दिया है, वह हमने पढ़ लिया है और जो बातें आपने उसमें लिखी है उनके अलावा आप और क्या कहना चाहते हैं वे बताएं। उसमें दो-तीन बातें है—एक तो यह कि यह आवश्यक वस्तु अधिनियम रहे या नहीं, यह है, यदि रहे, तो आप इसमें क्या-क्या संशोधन सुझाना चाहते है? जैसा श्री कीर्ती डावर ने बताया वह बिल्कुल सही है कि इसके तीन पार्ट्स है—एक प्रोड्यूसर, दूसरा ट्रेडर और तीसरा कंज्यूमर। इन तीनों में समन्वय बना रहे, इस बारे में आप हमें सुझाव दें कि क्या आप चाहते है कि यह कानून आगे चले, यदि चले, तो किस रूप में? आपने इसमें कागनीजीबल की बात कही, बेल की बात कही। बेसिक बात हमें यह समझ आ रही है कि आप चाहते है कि वह कानून पूरी तरह से समाप्त हो जाए। यदि आप ऐसा चाहते है, तो बताएं कि इस कानून के समाप्त होने के बाद होर्डिंग, बेइमानी, कालाबाजारी और अन्य हथकंडे जो अपनाए जाते है और चीजों का जो कृत्रिम अभाव पैदा किया जाता है, वह बिल्कुल समाप्त हो जाएगा। क्या आप हमें इस बारे में पूरी तरह आश्वस्त करना चाहेंगे यदि हां, तो वह किस आधार पर और कैसे?

Are you in a position to go to that extent?

SHRI KIRTI DAVER: I have already said that the Essential Commodities Act need to be there because the scenario today is different and it may change tomorrow. The only point is that it should be made smooth so that it benefits the traders, the farmers and the consumers.

SHRI MOHAN SINGH: What are the clauses which you want to be deleted?

SHRI KIRTI DAVER: Sometimes, even the traders do not know that the rules have changed because the communication reaches very late. So, a specific time period should be allowed to adjust to the things. Today, for example, the onion prices have gone up because somebody may be hoarding it. The Government should give a specific time to adjust to the new situation. We are in the export trade and tomorrow when we are moving our inventories, suddenly, if an order is promulgated, then it becomes very difficult for us to adjust to the new situation. So, a reasonable time should be allowed. When an offence takes place, the stocks can be confiscated but the persons should not be arrested. Instead, they should be allowed to explain the situation.

श्री सत्यपाल जैन: आपने अभी फैक्ट्स एंड फिगर्स देकर प्रॉसीक्यूशन के बारे मे बताया और कहा कि रेड बहुत अधिक हुए, लेकिन उनके ऊपर जो मुकद्मे चले वे बहुत ही कम चले। इसमें कहीं ऐसा तो नहीं है कि रेड होने के बाद व्यापारी और इंसपैक्टर मिल गए चालान कोर्ट में पेश ही नहीं किए गए?

सभापति महोदय: चूंकि आप एक्सपोर्टर्स भी है और रबड़ प्रोड्यूसर्स भी है इसलिए मैं आपसे एक बात जानना चाहता हूं कि हैंडलिंग या प्रोसैसिंग लॉस के रूप मे आपको कितने परसेंट छूट होनी चाहिए? चूंकि रबड़ एक ऐसी आइटम है जो कारखानों मे बनती है और उसमें प्रोसैसिंग लॉस भी होते

है और आप एक्सपोर्टर्स भी हैं इसलिए आपको चावल किसी एक प्रदेश से बाहर भेजना है, तो पहले बंदरगाह पर आएगा और फिर वहां से बाहर जाएगा। आपके लॉसेस में हैंडलिंग या अन्य लॉसेस कितने प्रतिशत तक होते हैं?

श्री गुरनाम अरोड़ा: मैनुफेक्चरर के लिए हमने 10 परसेंट रिकमेंडेशन्स की है। उसका कारण यह है कि जब हम मंडियों में पैडी प्रोक्योर करते हैं तो उस समय उसमें 18 परसेंट म्यॉस्चर होता है क्योंकि जितनी भी पैडी की प्रोक्योरमेंट होती है, वह सर्दियों में होती है। सर्दियों में रात को ओस पड़ती है। फार्मर्स के पास कोई ड्राईंग पैडी ड्राईंग सिस्टम नहीं है इसलिए वह सीधे ही अपने प्रोड्यूस को ट्राली में भरकर मंडी में ले आता है। उसके बाद हम चावल को मिल करते हैं। स्टैंडर्ड मिलिंग, म्यॉस्चर 14 परसेंट है। वह 13 से 14 परसेंट पर मिल नहीं हो सकता। इस तरह वह चार परसेंट लॉस वहां हो जाता है। उसके बाद मंडी में जब पैडी आती है तो उसमें तिनके, मिट्टी, रोड़े, कंकड़ आदि कई तरह की चीजें होती हैं जिनको हम फॉरेनमेटर बोलते हैं। उसे भी हम अपनी मशीनों से अपग्रेड करते हैं। इस तरह कम से कम दो परसेंट वह निकल जाता है। आज की डेट में हम 14 परसेंट पर अपने चावल को स्टोर करते हैं। जैसे उदाहरण के लिए हम बासमती का काम कर रहे हैं तो बासमती को एक साल या आठ महीने के लिए हमको एजींग करना पड़ता है ताकि उसके कुकिंग रिजल्ट अच्छे आ जायें। आज सबको पता है कि बासमती जितना पुराना होता है, उतना ही वह बढ़िया होता है। इसलिए हमें उसको कम से कम छह या आठ महीने तक स्टोर करके रखना पड़ता है। जब मई-जून की गर्मी पड़ती है तब उसमें म्यॉस्चर 10 से 11 परसेंट रह जाता है। इस तरह तीन परसेंट म्यॉस्चर लॉस उसमें हो जाता है। उसमें प्राब्लम यह है कि जब हमने उसको स्टोर करके रखा तब वह 100 किलो रखा। इस तरह हमारे स्टॉक में आ गया कि हमने 100 किलो मल्टीपलाईड बॉय 50 हजार बैग हमारे पास हैं। चार महीने के बाद कोई इंसपैक्टर आकर कहता है कि आप अपना स्टाक चैक कराइये और जब वह बोरियों को तोलता है तो उसमें 96 या 97 किलो ही माल मिलता है। अगर लॉस्ट डेट में लॉसेस और बढ़ जाता है तो वह कहता है कि आपके ऊपर एसेंशियल कमोडिटीज एक्ट लागू हो गया इसलिए आपका चालान कटता है। ऐसी कई चीजें हैं। इसी तरह एफ०सी०आई० देखें। हमारे देश की फूड सिक्योरिटी के लिए जो प्रीमियम एजेंसी फूड कार्पोरेशन ऑफ इंडिया है, अगर आप इनकी इनवेंटरी मेन्टेन करें तो आप देखेंगे कि उसमें भी आठ परसेंट लॉस होता ही है। उसके बाद रोडेंट होते हैं। कई तरह की चीजें होती हैं जैसे एक फैक्टरी से दूसरी फैक्टरी में ट्रांसपोर्ट करना है तो उससे भी कई बोरियां फट जाती हैं या उनसे माल गिर जाता है। कोई भी आदमी इस चीज का हिसाब नहीं रख सकता है। यदि उसने 100 किलो माल बोरी में भरा है तो बाद में पता नहीं उसको कितना मिले। यह तो केवल अंदाजा है। रोज उसका पैमेंट भी नहीं हो सकता है। हजारों बोरियों को हम रोज कैसे वे करायें? ये कुछ प्रैक्टिकल परेशानियां हैं। हम सोचते हैं कि कंट्री की तरफ, फार्मर्स की तरफ या कन्ज्यूमर की तरफ भी हमारी कुछ जिम्मेवारियां हैं क्योंकि हम भी उन्हीं के सहारे अपने बाल-बच्चों का पेट भरते हैं। वे भी इस सिस्टम का ही एक पार्ट हैं। हमारी उनसे पूरी सहानुभूति है। अगर हमारे पर एसेंशियल कमोडिटीज एक्ट लगता है तो वे घर से बीबी और बच्चों को भी पकड़कर ले जाते हैं कि आपकी भी उसमें पार्टनरशिप है। आज हम स्वतंत्रता की 50वीं वर्षगांठ मना रहे हैं। एक आदमी की बीबी को पता भी नहीं है लेकिन फिर भी उसको एसेंशियल कमोडिटीज एक्ट के अन्तर्गत पकड़ रहे हैं। आज हमारे पास सरप्लस है तभी हम एक्सपोर्ट कर पा रहे हैं। आज फोरेन एक्सचेंज की कितनी रिक्वायरमेंट है, यह कंट्री को पता है। इसको हम बंद नहीं कर सकते। ऐसे लॉ बनाये जायें जो कि फ्रैंडली हों। जहां इंसपैक्टर राज न प्रमोट करे करप्शन न प्रमोट करे वहां जो टैक्स पेयर्स हैं, वह सिटीजन होने के नाते आराम से अपनी जिन्दगी

व्यतीत करें। उसकी इतनी इंसल्ट न हो और उसे हर समय यह न लगे कि मेरे ऊपर तलवार लटकी हुई है। हमने इसमें जो रिकमेंडेशन दी हैं, वे बहुत लिमिटेड और रिजनेबल हैं।

श्री विजय कुमार खंडेलवाल: मैं आपसे एक सवाल पूछना चाहता हूं कि आप इन्कम टैक्स एक्ट के फायदे के लिए पार्टनरशिप बनाते हैं। आप उसकी वाइफ और बच्चों को पकड़ते हैं। आप उसका फायदा लेने के लिए पार्टनर बनाते हैं। जब प्रासीक्यूशन की बात आती है तब आप कहते हैं कि ज्वाइंट एंड सेवरल लायबिलिटी नहीं है। आपको कौन कहता है कि आप उनको पार्टनर बनायें। यदि आप एक जगह कानून से फायदा लेना चाहते हैं तो दूसरी जगह भी उसको क्यों नहीं करते? जब लाभ की बात होती है तो वह आपके लिए है और जब पनिशमेंट की बात आती है तो क्या उसके लिए सिर्फ पार्टनर रिस्पोंसिबल होगा? How is it possible as long as the joint and several liability clause is there in the Act? Everybody is responsible for the other person. आपने जो लिखित में हमें दिया और यहां मौखिक में बताया, हम उसके आधार पर रिपोर्ट तैयार करेंगे। आप यहां पधारे, उसके लिए कमेटी आपको धन्यवाद देती है।

(साक्ष्य पूरा हुआ)

1641 बजे

(साक्ष्य के लिए साक्षी उपस्थित हुए)

1. श्री ओम प्रकाश गुप्त
2. श्री बाबू लाल गुप्त
3. श्री हंसमुख एफ॰ दानी
4. श्री एस॰ वी॰ एस॰ सुंद्रममूर्ति

सभापति महोदय: गुप्ता जी, जैसा आपको ज्ञात है कि आवश्यक वस्तु अधिनियम विशेष उपबंध 1981 को समाप्त कर आवश्यक वस्तु अधिनियम, 1955 में कुछ संशोधन करने के प्रस्ताव लोक सभा में आए थे। वहां तय हुआ कि उस पर सुझाव लिए जाएं। इसीलिए लोक सभा और राज्य सभा के सदस्यों की यह बैठक हो रही है। आपने लिखित में हमें भेजा है। आप चूंकि इस एक्ट से सीधे संबंधित भी हैं इसलिए हम चाहेंगे कि आप अपने सुझाव समिति के सामने दें।

(निदेश 58 पढ़ा गया)

SHRI HASMUKH F. DANI: I personally feel that hoarding in trade is done by two kinds of people, public distribution and free trade. People dealing in free trade buy goods from the open market. They do not buy anything from Government nor they are supposed to sell anything at a concessional price. In case of free trade dealers, if there is shortage during the stock checking, they should not be harassed for the simple reason that neither the Government nor the public is losing anything because of that shortage. It is a direct loss to the free trade dealer. There should be separate treatment for free trade dealers and dealers who are buying from the Government for public distribution. People doing public distribution are buying the materials from Government. They are supposed to sell the quantity earmarked to the people living below the poverty line at the price fixed by the Government. So, I personally request this Committee to fix

separate standards for the free trade dealers and the people doing public distribution. There is a vast difference between the work of the two communities and free trade dealers are doing a great service to the nation because the majority of business in done by free trade dealers. The harassment to the free trade dealers should be removed and, if possible, they should not be within the ambit of the Essential Commodities Act. They should be kept within the ambit of Essential Commodities so far as the Licensing Act is concerned and the public should not be left to the mercy of the traders. The Government has got a definite stock limit. So far as the stock limit is concerned, we appreciate the Government's concern that the people should not hoard the material. The Government can utilise the machinery for checking hoarding. Free trade people should not be brought under the ambit of the Essential Commodities Act. For small errors, the free trade people should not be harassed. They are neither doing harm to the nation nor to the consumers. If there is a shortage, it is at their cost and if there is excess, it happens because, if somebody has purchased *Dhoor Dal* and despatches *Arhar Dal* and if both the stocks does not tally, there is reason to have excess or shortage. These are minor errors for which they should not be harassed. Inspectors should not be allowed to visit their shops for such reasons. Inspectors should be given powers to visit them only for stock limit purposes. If they violate the stock limits, the Government is justified to take reasonable action. I agree that the Prevention of Blackmarketing Act should be enforced to see that the public is not left at the mercy of the traders.

Thank you very much for giving me a hearing.

SHRI S.V.S. SUNDRAMURTI: I would like to bring some of the practical difficulties faced by the traders to the notice of the Committee. The lower field functionaries are the main cause for the harassment of the traders. They use this Act as a tool for their own ends. In the Statement of Objects and Reasons, it is stated "Keeping pace with the part of liberalisation." Liberalisation is there. There is globalisation of the economy. So, we suggest that the primary foodgrains alone be included and all the processed foods may be left out from the purview of this Act because the processed foods are now flooding the market, manufactured and packed by the local manufacturers as well as multi-nationals.

Again, with regard to Special Courts, I would like to point out the difficulty. I am from Madurai. South of Madurai, there are four or five districts. In all other districts, there are no special courts. Recently an incident happened where a ratailer was arrested when he was moving his goods from Nagerkoil and he was remanded to custody. Now the procedure is the local Police have to prepare the record and send it to Madurai. This trader was in jail. Normally it takes a month for them to finalise record and to forward it to Madurai. After the record reaches Madurai, the courts take the two or three hearings. To move for bail itself, it takes two months and finally when he is acquitted as innocent, he has

already spent two months in jail. This is unjust. The Special Court is not necessary. Any I Class Magistrate can try such cases and dispose them of immediately.

Harassment by the lower field functionaries can be avoided by stating that they can act only if they can come with an order from a First Class Judicial Magistrate. They may be cleared of any doubt that only if there is genuine case they can take action.

Summons trial can be practised in place of summary trial because in a summary trial there is no sufficient background for the trader to establish his case if he wants to go in for an appeal.

Considering the time taken for bail, I would request that all these offences should be made bailable. All the traders have been given their licences after a proper enquiry and after making their deposits. So, it is not good to put them in jail if there is a slight variation in the stock, especially in a free country like ours. So, all these offences should please be made bailable.

The main object of the Bill should be to prevent diversion of stocks from the PDS to the open market. Unfortunately, even adulteration is brought under the same order so that action could be taken under the Essential Commodities Act. The Prevention of Adulteration Act also provides for summary trial and mandatory imprisonment. While such an Act is there, why should this Act again come to the aid of these officials to resort to harassment? When there is another Act which is directly applicable to the offence committed only that Act should be enforced. Therefore, I think, this Act is unnecessary. It is there only to help the lower field officials.

If there is a rise in the prices of a particular commodity, the Central Government instructs the State Governments to take steps to bring down the prices. Then the local officials are sent out and they go to a well-established shop and verify the stocks. If the trader has got five hundred bags in stock and if there is variation of only two bags, the entire stock is seized and the next moment a press release is given stating that a huge quantity has been unhoarded. Only when this is done, people are satisfied that the Government has taken some action. This is done at the personal loss of that particular trader. I think, the provision for search and seizure should be given up. When there is a shortage, no seizure should be done. When there is an excess, only the excess stock should be seized and not the entire stock. At present, the entire stock is being seized. In the present state of our economy where we are in a surplus and our country is in a position to export rice, wheat and sugar, I think, it is not necessary to have a stock limit. Our goal is to have a setup free from the licence-permit raj. If we go on like this, I think, it is not going to solve our problem of price rise or scarcity. It is only to enable the lower field functionaries to give out press releases and to spoil the prestige of the trading community.

Our goal should be to ensure an effective PDS without any diversion of stocks. For that purpose, there are a number of ways. It should be preferably stopped at the origin from where it moves to the open market. It should not be done at the tail end. When the complaints are filed, they write 'PDS rice'. It is not justified unless it is proved that it is from the PDS. With the globalization of the economy and the free trade policy, I think, such Acts are not needed any more.

We have been asked to suggest how the goods that are seized are to be disposed of. If the trader is a licenced trader who produces a solvency certificate and gives an indemnity bond, the goods may be given back to him.

SHRI SATYA PAL JAIN: If you have any point in addition to the points you have already submitted in writing, you may mention it.

SHRI S.V.S. SUNDARAMURTI: I would request the Committee to give a try by suspending this Act for the next five years. On seeing the position, if it is required, it may be introduced after five years.

Thank you.

श्री बाबू लाल गुप्ता: महोदय, वर्तमान कानून से संबंधित अन्य कानून भी हैं, लेकिन हम बार-बार कानून क्यों बनाना चाहते हैं। क्यों नहीं हम लिबरलाइजेशन और इन्सैन्टिव की बात करें, उस व्यापारी के लिए जो इस तरह के काम नहीं करते हैं। आज के इस बदलते समय में हम इस तरह की बात करें, न कि हम कानून पर कानून बनाते चले जायें। मैं 1955 के कानून में जो बुराइयां हैं, उनकी ओर आपका ध्यान दिलाना चाहता हूं। इस कानून का पूरे देश में कितना इफैक्ट हुआ, कितनी मशीनरी उसमें लगी और क्या-क्या मुद्दे थे तथा व्यवहार में जिस तरह के अपराध सामने आए, उनकी ओर मैं आपका ध्यान दिलाना चाहता हूं।

(अ) निर्धारित सीमा से अधिक माल का संग्रहण।

(ब) अन्तरप्रान्तीय सीमा बन्दी के समय अन्य प्रान्तों को वस्तुयें विक्रय करना।

(स) सीमा से अधिक माल का संग्रहण पर उसका विपणन करना (उद्योगों द्वारा)।

(द) जांच के समय रिकार्ड में दर्ज स्टाक तथा प्रैक्टिकल स्टाक में फर्क आना।

(प) बिना अनुज्ञापत्र के आवश्यक वस्तुओं का व्यापार करना।

(फ) स्टाक सूची पट्ट का कभी-कभी नहीं दिखाना या होना।

(ब) अनुज्ञापत्र का दुकान पर टंगा नहीं होना।

(भ) सूची पट्ट में तारीख अंकित न होना या साफ नहीं दिखाना, पट्ट के नीचे हस्ताक्षर न होना—भाव नहीं लिखना, जांच के दौरान भावों में घटत-बढ़त स्थिति का होना।

(म) बिल बुक में खरीददार के अनुज्ञापत्र नम्बर नहीं लिखना।

(य) माल के साथ में जाने वाले बिल में तोल और दर ही लिखा होना।

(र) बिल में जिन्स का नाम लिखना ही भूल जाना और बिल में हस्ताक्षर करना ही भूल जाना।

(ल) माल की आमद होने पर स्टाक रजिस्टर में लिखने में समय लग जाना।

(त) बड़े शहरों में गोदामों की कमी से माल मंडी के बीच चौक में रख देने पर उस माल को अघोषित की संज्ञा देना।

(थ) सरकार द्वारा जारी किए गए राजकीय आदेशों के प्रचार-प्रसार के अभाव में व्यापारी को उसकी पूरी जानकारी नहीं होने से उस आदेश की पालन में कमी या भूल रह जाना।

महोदय, ये सब कारण हैं, जिनकी वजह से व्यापारी को पांच, सात या दस साल की सजा हो जाती है। मैं समझता हूं कि इस कानून के जरिए से व्यापारियों को दूसरे दर्जे की नागरिकता मिली है। आप देखिए, तालाशी तथा जांच और जब्ती तक हो जाती है, एफआईआर दर्ज हो जाती है और मामला यह पाया जाता है कि व्यापारी के पास दो किलो अनाज ज्यादा पाया गया। वजन के आधार पर कोई मामला बनता है, यह हमारे कानून में प्रावधान ही नहीं है। मनमाने तरीकें से लोगों को परेशान किया जाता है।

सभापति महोदय: आप हमें यह बताइए कि वास्तविक और रजिस्टर के आधार पर कितनी छूट होनी चाहिए? आप व्यापार करते हैं, इसलिए हम आपसे यह जानना चाहते हैं। कमेटी यह जानना चाहती है कि इस बारे में आप सब लोगों का अनुभव क्या है?

श्री सत्यपाल जैन: महोदय, इन्होंने मैमोरेंडम में लिख कर दिया है कि ये सैक्शन 3, सैक्शन 7 और सैक्शन 10 में परिवर्तन चाहते हैं। आपने जो मैमोरेंडम दिया है और आप इस वक्त जो बयान दे रहे हैं, ये बातें इसमें नहीं हैं।

श्री ओम प्रकाश गुप्ता: मेरे विचार से हमने जो कुछ लिख कर दिया है, उसके अलावा भी हम अपनी बात समिति के सामने रख सकते हैं।

SHRI SATYA PAL JAIN: We are aware of the situation that you are visualizing. Do not think that we are not aware of it. Kindly hear me, I have not completed it yet. Let me speak first. We have invited you so that we understand the whole problem. This is a Committee constituted by the Parliament. We ourselves have invited you so that we understand your point of view. That is why we have asked you to give it in writing also. The recommendation that you have given is before the Committee, as also the recommendation given by Shri Sundramurti. We have gone through that.

You have suggested — as rightly put up by the worthy Chairman — that you wanted ten per cent variation to be allowed. That is the recommendation or the request made by you.

So far as the other things are concerned, we are aware of the shortcomings of the Act. We want to know specific suggestions from you. For that purpose, we have invited you. We want to be guided by you. But please do not presume that we are totally innocent and we do not know anything about this.

Secondly, we also want to understand what Shri Gupta just now pointed out. He talked about the free trade, that a person is purchasing from the market and selling to the market and has nothing to do with the PDS. Therefore, if there is any loss, it is the loss of the trader and similarly, if there is a gain, it is the gain of the trader and so, nobody should touch it.

That is the argument that he has made. I want to know from his, whether he is suggesting that if somebody has to capacity to purchase the whole paddy produced by the farmers of Punjab, then the Government should have no provision in the law to take any action against him. Is he suggesting that? He wanted to say that the loss is of the farmer and so, the gain is also of the farmer. But I said in the very beginning that you have to reconcile between the two and you have to tell us as to what do you want. There is the right of the producer, the right of the trader and the right of the consumer. I want to know this from you.

SHRI HASMUKH F. DANI: We do not agree with, that, the Government cannot leave the public at the mercy of the traders. The anxiety of the Government is to keep the supply and to keep the prices at a reasonable level; it is appreciated. The free trade does not mean that they can do whatever they want to. But if there is some genuine point, it can be taken into consideration.

SHRI SATYA PAL JAIN: You can say 'reasonable restriction', instead of 'reasonable level'.

SHRI HASMUKH F. DANI: Yes,

We do not want the people to be at the mercy of the traders. We do not want that.

श्री ओम प्रकाश गुप्ता: मैं आपको फार्मर्स के बारे में कुछ जानकारी देना चाहता हूं। महोदय, दो प्रकार की मंडियां होती हैं — प्राइमरी और सैकेंड्री। प्राइमरी मंडी में फार्मर अपना माल लाता है और वहीं माल की बिक्री होती है, इसलिए वहां शॉर्टेज का कोई प्रश्न ही नहीं उठता। वहीं खरीददार माल खरीदता है। जब सैकेंड्री मंडी में माल आता है तब उसमें कुछ डिफरेंसेस आ जाते हैं। कुछ माल को चूहे आदि खा जाते हैं इसलिए शार्टेज हो जाती है।

SHRI HASMUKH F. DANI: I request the Committee to see that at least good people remain with the trade specially with the food grains. Today, the rules are such that the people who understand the responsibility and who know the complexity of the business, want to stay away from the business.

SHRI SATYA PAL JAIN: There is no problem. You are all sitting here.

SHRI HASMUKH F. DANI: Please see that good people remain with the business.

श्री ओम प्रकाश गुप्ता: आदरणीय सभापति जी एवं सम्मानित सदस्यों को मैं कुछ बातें बताना चाहता हूं। मैं आपको इसके बारे में थोड़ी सी पहले की जानकारी देना चाहता हूं। यह कानून ऐसे समय में बनाया गया था जब देश के अंदर खाद्यान्न की कमी थी। आज परिस्थिति बदल गई है। आज इंटरनेशनल परिस्थितियां भी दखल दे रही हैं। आज इन कानूनों को इतना सख्त करने की आवश्यकता, मैं नहीं समझता कि उचित है। देश में कानून होने चाहिए लेकिन वे सिम्पल, स्पष्ट और व्यावहारिक हों तथा किसी को इन कानूनों से पीड़ा न हो, ऐसे कानून होने चाहिएं। जहां तक ड्रेफ्रिएशन की बात है उसमें मैंने आपको लिख कर दिया हुआ है।

सभापति महोदय: आप जो बातें बता रहे हैं ये सब बातें तो कही जा चुकी हैं। इसके अलावा आपको कुछ बताना हो तो वह आप बताइए।

श्री ओम प्रकाश गुप्ता: जहां तक जमानत की बात है, इसमें मैं यह कहना चाहता हूं कि जमानत होनी चाहिए। देखिए, जमानत नहीं पर जो दिया जा रहा है, इसमें कहा गया है कि व्यापारी इतना भ्रष्ट है कि उसकी जमानत नहीं होनी चाहिए। आज परिस्थिति ऐसी नहीं है, इसलिए मेरा कहना है कि यह बेलेबल होना चाहिए। मान्यवर, मैं आपका ध्यान एक विशेष बात की तरफ दिलाना चाहता हूं। हमने आपसे कहा कि एक ही पार्टनर को प्रोसीक्यूट किया जाए। एक माननीय सदस्य ने कहा कि पार्टनरशिप एक्ट के अंदर जो लोग भ्रष्ट पाए जाते हैं उनको सजा मिलनी चाहिए, लेकिन माननीय महोदय, इस कानून में दो तरह के प्रावधान हैं, डिपार्टमेंटल (विभागीय) कार्यवाही और क्रिमिनल (फौजदारी)। यदि उस फर्म को नुकसान होता है तो वह प्रोफिट और लॉस में पार्टनर है। यदि फर्म को डिपार्टमेंटल (विभागीय) कार्यवाही से कोई नुकसान होता है तो वह उस नुकसान का भागीदार भी होगा। मेरा कहना यह है कि जो क्रिमिनल कार्यवाही है, जैसे पार्टनरशिप डीड में लिखा होता है उसके अनुसार होनी चाहिए। इसमें कई बार ऐसा होता है कि ऑनर यहां रहता ही नहीं, उसके काम को उसका एम्पलाई देखता है।

श्री सत्यपाल जैन: दस प्रतिशत वैरिएशन होना चाहिए यह बात सभी ने कही है। आपने और सभी ने पांच पाइंट बताएं हैं अगर उसके अलावा कोई छठा पाइंट आपके पास हो तो वह बताएं?

श्री ओम प्रकाश गुप्ता : कानून में आज संशोधन हो सकता है और फिर उसमें बदलाव हो सकता है यदि ई० सी० एस० के बारे में हम कोई सख्त बात करते हैं तो इस बात का खुलासा होना चाहिए कि किन परिस्थितियों में सख्त कार्रवाई हो।

श्री सत्यपाल जैन: हम आपकी बात समझ गये हैं, कितना मानते हैं वह अलग बात है। अगर कोई और पाइंट हो तो आप बताइये?

सभापति महोदय: गुप्ता जी, आपका धन्यवाद। आपने जो लिखित दिया है वह भी हम देख लेंगे।

SHRI K. ROSAIAH: You are pleading for permitting ten per cent variation. But on the other side some of our friends said that we are not suggesting to the Government to leave the people of this country to the mercy of the trading community. With ten per cent variation, can any business man survive in this country? In the heap of thousand quintals of rice, ten per cent means 100 quaintals. While pleading, do not be so liberal, but be reasonable.

SHRI BABOO LAL GUPTA: Sir, I would request you to go through our suggestions at page no.2.

सभापति महोदय: सदस्यों से अनुरोध है कि हम लोग मिटिंग समाप्त होने के बाद भी बैठेंगे और इन लोगों के जो सजेशन आये हैं उन पर बाद में विचार भी करेंगे। हमने आपका मेमोरेंडम पढ़ लिया है उसके अनुसार कोई निर्णय लेंगे। आपका एक बार फिर धन्यवाद।

(The witnesses then withdrew)

WITNESSES EXAMINED

(i) Shri Laxmi Chand Aggarwal
(ii) Shri Ramesh Kumar Jain
(iii) Shri Munna Lal Goyal

(The witnesses did not speak as they had no additional suggestions to make).

WITNESSES EXAMINED

(i) Shri Suresh Bhojwani
(ii) Shri B. C. Bhartia

सभापति महोदय: आंध्र प्रदेश वाले नहीं आये हैं नागपुर वाले आये हैं। आपका स्वागत है। भोजवानी जी, जैसा की आपको ज्ञात है कि यह कमेटी 1955 के आवश्यक वस्तु कानून में संशोधन के लिए आपके विचार जानने के लिए बुलाई गयी है। जो स्पेशन प्रॉविजन 1981 के थे उनको समाप्त करने के बाद।

(नियम 58 पढ़ा गया)

(सदस्यों का परिचय कराया गया)

श्री सुरेश भोजवानी: देश में दालों की इस समय जो परिस्थिति है उसके बारे में मैं कोशिश करूंगा कि देश में दालों की जो परिस्थिति है उसके बारे में कुछ बता सकूं। मैं आपको धन्यवाद देता हूं कि 1981 के स्पेशन प्रॉविजन हटाने के बाद में सन् 1955 के जो प्रावधान है उसमें अमेंडमेंट करने के लिए आपने प्रयास किया है। जहां तक हमारा विचार है आवश्यक वस्तु अधिनियम को समाप्त कर दिया जाना चाहिए। आज की परिस्थिति में उसकी कोई आवश्यकता नहीं है। आज देश में 20 करोड़ टन से ज्यादा अनाज का उत्पादन हो रहा है जबकि 1955 में इसकी मात्रा 10 करोड़ टन भी नहीं थी। आज आबादी के बढ़ने के साथ-साथ अनुपातिक उत्पादन में भी वृद्धि हो रही है। चावल की कमी नहीं है। गेहूं की कमी नहीं है। जितना गेहूं और चावल आपको चाहिए आप ले सकते है। आपको अगर सरबती गेहूं चाहिए तभी आपको ज्यादा दाम देने पड़ेंगे लेकिन दूसरा 308 नं० गेहूं आपको कम दामों में मिल जाएगा। मेरा कहना यह है कि केवल दालों की ही कमी महसूस होती है, गेहूं-चावल तो बहुत होता है। एफ०सी०आई० को उनके रखरखाव में परेशानी हो रही है। अनाज तीन-तीन साल तक सड़ता रहता है। तूर की जो दाल है उसमें कमी आई है चना दाल में कमी नहीं है। वह कमी भी इसलिए है क्योंकि उसकी जगह आज सोयाबीन पैदा हो रहा है क्योंकि सोयाबीन की फसल आसानी से काश्तकार को मिल जाती है। सोयाबीन की फसल तीन-चार महीने में हो जाती है जबकि तूर की दाल नौ महीने में होती है। सोयाबीन 1000-1100 रुपये किलो में बिकता है और तूर की दाल 1500 रुपये क्विंटल बिकता है। ओ०जी०एल० ने इसका आयात मंजूर किया हुआ है। बर्मा और कीनिया से हम तूर की दाल मंगाते हैं। हमारे यहां तूर की दाल का उत्पादन बहुत कम हो गया है। बर्मा में भी कम हो गया है। यही कारण है कि उसकी कीमत 32 रुपये से 36 रुपये किलो के बीच हो गयी है। पिछली दीवाली पर इसकी कीमत 18 रुपये किलो थी। तूर की दाल की आज कमी है। लेकिन उसके लिए व्यापारियों पर इतना बड़ा सख्त कानून लगाने की कोई आवश्यकता नहीं है। दूसरी बात यह है कि अगर आप इस कानून को रखें तो इस तरह से रखें कि व्यापारी अपना व्यापार खुले मन से कर सके। मान लो कि दस बोरी किसी व्यापारी के यहां माल ज्यादा या कम निकला तो उसने कोई मर्डर नहीं किया है। आज किसी व्यापारी में इतनी हिम्मत नहीं है कि वह हजारों बोरी माल स्टॉक कर सके। उसके रखने के लिए जगह चाहिए, पैसा

चाहिए, मार्किट चाहिए। हमारे यहां मार्किट खुली है। अगर मैं होर्डिंग करूंगा तो मेरा पड़ोसी या पार्टनर माल उससे कम में बेच देगा। आज पांच-दस-बीस रुपये बोरी पर व्यापार होता है। इसलिए मेरा कहना यह है कि होर्डिंग माल को दबाने के लिए नहीं होती है। हमारे नागपुर की आबादी आज 30 लाख है। उनके लिए तीस हजार बोरी महीने का तो माल चाहिए। वह नहीं होगा तो कीमतें बढ़ जाएंगी। माल की कमी से कीमतें बढ़ जाती हैं। इसलिए माल को रखने की हमें इजाजत होनी चाहिए। इसलिए ओ॰जी॰एल॰ से लेने की हमें परमीशन होनी चाहिए। मैं तो कहता हूं कि जितने कम दाम में हमें माल मिलेगा उतने ही कम दाम में हम माल बेचेंगे। अगर हम तादाद में ज्यादा बेचेंगे तो हमें लाभ अधिक होगा।

इस कानून के तहत इंस्पैक्टर राज चलता है। इंस्पैक्टर स्टाक देखता है। मिलिंग में कभी 65 परसैंट उतरता है और कभी 75 परसैंट उतरता है। हम को हर रोज की जानकारी नहीं होती है। हम एवरेज मान कर चलते हैं कि 70 परसैंट उतरेगा। साल भर के बाद जो कम ज्यादा स्टाक उतरता है, उसको एडजस्ट करके ऐड किया जाता है। आप गवर्नमेंट की मिलिंग में इसे करके दिखाइए और वहां स्टाक मिला कर दिखाइए। उसे कोई नहीं मिला सकता। इसके लिए इंस्पैक्टर की चमचागिरी करनी पड़ती है और उसे रिश्वत देनी पड़ती है। इससे वह बात मान जाता है अन्यथा केस हो जाता है। आप उनके हाथों में यह तलवार मत दीजिए। व्यापार जितना खुला रहेगा, जितनी आवाजाही फ्री रखी जाएगी। उतना देश तरक्की करेगा। इतना ही मुझे निवेदन करना था। धन्यवाद।

सभापति महोदयः आपने बड़े अच्छे सुझाव दिए। इसी के साथ मैं सभी साथियों को धन्यवाद देता हूं।

(इसके बाद समिति की बैठक स्थगित हुई)

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

Record of evidence tendered before the Joint Committee on Essential Commodities (Amendment) Bill, 1998

Thursday, the 26th November, 1998 from 1500 to 1615 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Shyam Bihari Mishra — *Chairman*

MEMBERS

Lok Sabha

2. Shri N. Dennis
3. Shri Abdul Ghafoor
4. Shri Bhubaneswar Kalita
5. Prof. Ajit Kumar Mehta
6. Shri S. Murugesan
7. Prof. A.K. Premajam
8. Shri Kishan Singh Sangwan
9. Shri K.D. Sultanpuri
10. Shri Braja Kishore Tripathi

Rajya Sabha

11. Shri Sangh Priya Gautam
12. Shri Vedprakash P. Goyal
13. Shri Bhuvnesh Chaturvedi
14. Kumari Nirmala Deshpande
15. Shri Ashok Mitra
16. Shri Gaya Singh

SECRETARIAT

1. Shri G.C. Malhotra — *Additional Secretary*
2. Shri Ram Autar Ram— *Director*
3. Shri B.D. Swan — *Under Secretary*

WITNESS EXAMINED

1. Shri S. Padma Reddy, President,
   All India Kerosene Dealers' Federation

2. Shri Ramji Dubey, General Secretary,
   All India Kerosene Dealers' Federation

3. Shri K.N. Kedar, Vice-President,
   All India Kerosene Dealers' Federation

सभापति महोदय: अभी बहुत कुछ हमें इसमें विचार करना है और अभी यह सम्भव नहीं है कि हम इस सेशन के पहले शुक्रवार को रिपोर्ट प्रस्तुत कर सकें। इसलिए पहला प्रस्ताव यह है कि हम अपनी तरफ से स्पीकर साहब को यह आग्रह भेजें कि बजट सत्र के पहले पार्ट में लास्ट-डे रिपोर्ट प्रस्तुत करने की अनुमति दी जाए। अधिकांश सदस्यों ने इस पर सहमति व्यक्त की थी। आप सबकी अनुमति हो तो इस पर अपनी सहमति करते हुए स्पीकर साहब को एक पत्र भेज दिया जाए।

प्रो॰ अजीत कुमार मेहता: आधे से भी कम लोगों को सुनकर अपनी संस्तुति प्रस्तुत करने का कोई मतलब नहीं है।

श्री संघ प्रिय गौतम: सभी सदस्य सहमत हैं, असहमति का कोई प्रश्न नहीं है I think, we should all agree to this.

सभापति महोदय: दूसरा एजेंडा यह था कि जब कमेटी दौरे पर गयी थी तो उसको बहुत से मैमोरेंडम मिले थे जिसमें लाइफ इंश्योरेंश के, ट्रेडर्स एसोसिएशन्स के तथा डायरेक्ट भी बहुत से आये हैं। हम उनकी छंटनी करवा रहे हैं तथा अभी और भी आ गये हैं, उनकी भी छंटनी करवा कर आपको सर्कूलेट करवा दें ताकि आप अध्ययन कर सकें। हर मैमोरेंडम पर यहां विचार-विमर्श करना सम्भव नहीं है। हम उनको प्रूफ करवा कर आपको भेज रहे हैं। आज तीन विटनैस आने थे। फिक्की, कॉमन कॉज और ऑल इंडिया कैरोसीन डीलर्स फैडरेशन। कॉमन कॉज के शौरी जी का एक्सीडेंट हो गया, उनके अंगूठे में चोट लग गई है। उनको सुनना अनिवार्य है। फिक्की का लैटर आ गया है कि वे नहीं आ रहे हैं। ऑल इंडिया कैरोसीन डीलर्स एसोसिएशन वाले आ रहे हैं। अब यह हो सकता है कि उन्हें तारीख दे दें और एक दो मीटिंग सेशन के मध्य में कर लें और कुछ तारीख उसके बाद की दे दें। जैसी भी आपकी राय हो, आप बताएं। जो दो विटनैस नहीं आए हैं उनको भी तारीखें एग्जामिन करने के लिए देनी पड़ेंगी। फर्स्ट वीक ऑफ दिसम्बर या सैकिंड वीक ऑफ दिसम्बर में दे दें।

श्री भुवनेश चतुर्वेदी: सैकिंड वीक में दीजिए।

प्रो॰ अजीत कुमार मेहता: फल वालों को डेट नहीं देते हैं।

सभापति महोदय: अनिवार्य वस्तु अधिनियम में फल नहीं हैं। पुटेटो वालों को डेट देते हैं। जिन वस्तुओं पर अनिवार्य वस्तु अधिनियम लागू नहीं होता है उनको नहीं बुलाते हैं।

SHRI BRAJA KISHORE TRIPATHY: We should recommend that this power should also continue with the Standing Committee. There may be scarcity of commodities in certain States. The State Governments have also the power to entertain some of the commodities which are not available in their States and only the Central Government has the power in this regard. We should recommend that this power should also be vested with the Standing Committee.

सभापति महोदय: आठ-नौ दिसम्बर को मीटिंग रख लें, उस दिन वर्किंग-डे है।

श्री के०डी० सुल्तानपुरी: फ्राइडे को रखिये, उस दिन पी०एम०बी० होता है।

श्री संघ प्रिय गौतम: फ्राइडे को तो प्राइवेट मैम्बर बिजनैस होता है, उसको हम नहीं छोड़ सकते हैं।

सभापति महोदय: बाकी तारीखें अगली मीटिंग में तय कर लेंगे। एक विटनेस जो आई है उसको बुला लीजिए। उनको साढ़े तीन बजे का समय दिया हुआ है। अगर वे नहीं आये हैं तो चाय के लिए ब्रेक कर लेते हैं।

(Tea Break)

(चायकाल के पश्चात्)

सभापति महोदय: मैं संसद् के दोनों सदनों की आवश्यक वस्तु अधिनियम संबंधी संयुक्त समिति में आप सब लोगों का स्वागत करता हूं। जैसाकि आपको ज्ञात है आवश्यक वस्तु अधिनियम, 1998 में जिसका आशय आवश्यक वस्तु अधिनियम, 1955 है में और संशोधन करना है। इसलिये इस विषय पर संसद में प्रतिवेदन प्रस्तुत करने के लिये प्रस्तावित विधेयक के विभिन्न उपबंधों पर आपके विचार जानना चाहती है। समिति आपसे यह जानना चाहती है कि क्या इस विधेयक में आपको कोई तकनीकी या कानूनी खामियों का पता चला है। इस विधेयक पर विचार करने से पहले मैं आपको यह स्पष्ट कर देना चाहता हूं कि जब तक आप विशेष रूप से यह न कह दें कि आपके द्वारा दिये गये साक्ष्य या उसके भाग को गोपनीय समझा जायेगा तब तक इसको गोपनीय रखा जायेगा।

इसके अतिरिक्त मैं आपको यह भी स्पष्ट करना चाहता हूं कि यदि आप चाहते भी हैं कि आपके साक्ष्य को गोपनीय रखा जाए, तब भी यह साक्ष्य संसद सदस्यों को उपलब्ध कराया जा सकता है। तथापि मैं यह भी कहना चाहता हूं कि समिति की कार्यवाही को गोपनीय समझा जाएगा और उसे तब तक सार्वजनिक नहीं किया जाएगा जब तक समिति अपने प्रतिवेदन को लोक सभा में प्रस्तुत नहीं कर देती।

इसके पहले कि आप अपनी बात प्रस्तुत करें, आपसे अपेक्षा है कि आप अपना और अपने साथियों का परिचय दें।

(परिचय)

सभापति महोदय: कैरोसिन दो प्रकार से बिकता है। एक तो पीडीएस द्वारा और दूसरा ओपन मार्केट में। आपकी एसोसिएशन दोनों में डील करती है या केवल एक में डील करती है? यदि एक में डील करती है तो किसमें डील करती है?

SHRI PADMA REDDY: Sir, we thank the Chairman and other hon. Members of the Committee for this rare opportunity. It is our privilege to depose before the Committee.

My first submission is regarding improved distribution system of kerosene. We are the oil company dealers, generally we are called wholesale dealers. We supply kerosene to the fair price shops, retailers and hawkers who in turn distribute it to the consumer as per the quota prescribed. We are not directly concerned with the consumers. But we form a major link between the oil companies and the consumer in making available kerosene properly to the consumers.

We feel we are not solely responsible for the alleged ills and mal-practices in the trade. Although we are the major link we are not the only link in the whole system. State Governments, district authorities, oil companies, taluk level officers and retailers are also involved in the distribution system. We have to deal with all these people before reaching the product to the retailer.

There is no doubt that there are definitely some bad elements or black sheep in our community. But most of the ills of the trade are not due to our community alone. I have already submitted a representation. In that we stressed that some responsibility be fixed on the Government officials, lower level officials at the *Tehsil* level, and food inspector for making kerosene available. It is already there but are not being followed strictly. There are village level committees which monitor the arrival and distribution of all essential commodities in each and every village. If these systems are strengthened and the loopholes are plugged, I have no doubt, that kerosene will reach the consumer to the maximum extent.

Regarding the Bill, our request is that this Act may please be converted into Special Provisions Act with a validity period of two years. This Act may be converted into Special Provisions Act and may be reviewed every two years. We feel that these special provisions are not required of all.

Another submission is that the summary trial should be avoided and summon procedure may be adopted. Our another plea is that instead of giving trial powers to the bureaucrats the special courts may be doubled or tripled and the whole process may be handed over to courts of law. According to the Supreme Court judgement criminal intent, that is *mens*

rea is a must for prosecuting any trader or punishing any trader under the EC Act. Unfortunately, prosecuting officers are not following this criteria and are booking the offences in a deliberate manner.

Our next request is that all offences be made bailable as in the Original Act because this non-bailable provision has not served any purpose and are not serving any purpose. We traders won't run away or there is no possibility of our tampering the evidence. At least there are no allegations on this score.

We welcome your proposals in the Bill for certain offences in Clause H and I to be made bailable. We feel these are trivial and are not relevant to all the existing traders. They remain only on paper and applied to the new dealers and traders who have not taken licences. So, our request on this is that the major and minor offences may be defined and incorporated as a scheduled to the EC Act or Special Provisions Bill.

At least those minor offences as incorporated in the Schedule may be made bailable thus reducing the severity of the Act on all offences.

Our plea is that dealers or traders should not be made to suffer before some concrete evidence is established and we need not be humiliated or harassed before trial. We have no objection if after trial and everything is over, harsher punishment is provided but before trial we should be spared of the humiliation and loss of prestige in the society.

We also welcome the provision regarding prior permission of the first class Magistrate for entry and search. We feel it should be a judicial first class Magistrate who would not give permission automatically without exercising discretion and that permission should be shown to the trader or dealer before entering into the premises so as to avoid harassment.

Inspecting official, particularly police or the inspector rarely follow the Criminal Procedure Code for entry search. We appeal that this may be followed under Section 100 of Cr. PC and it must be ensured that it is fully followed. Normally, these inspecting officials bring stock witnesses of their own men. All these things are not ensured by the raiding authorities. Our only request is to make sufficient safeguards so that those procedures may be followed.

Like arrest, seizure is also a big problem for the traders because that has become a weapon which is misused in the hands of the inspecting officials. We have submitted in our original representation that this seizure may be restricted.

Our another plea in respect of the inspecting persons is, these officers have no commitment in ensuring the supply of kerosene or any other essential commodity, their interests are elsewhere. They always please the traders for extraneous purposes using the draconian sections of the Act. So, as a control over them, we have requested in our original representation, and we again request you, that their activities may be

monitored regularly and their annual income and property statements may be made public in the manner available to the general public. This in general is our submission.

We have made point-wise replies to your Questionnaire.

श्री संघप्रिय गौतम: मैं आपसे यह पूछना चाहता हूं कि आपने कहा है कि आप कोई नई बात कहना चाहते हैं, लेकिन आपने वही बातें कही हैं जो हैदराबाद में कही थी। आपके साथ जो दो अन्य विटनेस बैठे हैं, यदि इसके अलावा वे कोई नई बात कहना चाहते हैं तो बता दें

श्री के० डी० सुल्तानपुरी: जिन प्वाइंट्स को आपने बताया क्या उन्हीं को एक्सप्लेन करना चाहते हैं?

श्री रामजी दूबे: सर, जो बातें अभी हमारे प्रसीडेंड साहब ने कही हैं मुख्यतः वही बातें हमने कही हैं। इसके अलावा हमें यह कहना है कि जनहित में जो भी नियम या कानून बनते हैं, उनका हम स्वागत करते हैं। होता यह है कि सही ढंग से रूल्स को डिफाइन नहीं किया जाता है। जिसके कारण उसके सही प्रयोग के स्थान पर मिसयूज ज्यादा होता है। जो रिप्रजेंटेशन हमने पहले दिया था, उसका दारोमदार वही है। अभी हम आपके क्वश्चनेयर का जवाब लेकर आये हैं उसमें यही सारी बातें हमने कही हैं। इसको कमेटी जिस तरह से उचित समझती है, उस तरह से उसको इम्पलीमेंट करे और जो रिकमेंडेशंस हैं, उनको सही ढंग से दे दो ताकि ट्रेडर्स और डीलर्स के ऊपर हमेशा जो तलवार लटकती रहती है और जो डराने वाली प्रक्रिया है वह समाप्त हो जाए। हमारे प्रेसीडेंट साहब या हमने कभी यही नहीं कहा कि हम सीधे और सच्चे हैं। लेकिन इतना कह सकते हैं कि सोसायटी के जितने भी स्फियर्स हैं, उसमें जो परसेंटेज है, उससे कम परसेंटेज केरोसीन ट्रेडर्स की जरूर है। होता यह है कि जितने दूसरे अवयव हैं, बिल्कुल भुला लिये जाते हैं, उनका कहीं जिक्र नहीं आता। लेकिन कहीं केरोसीन डाइवर्ट होता है, तो उसका शोर मच जाता है। मैं एक छोटी सी बात कहना चाहता हूं कि माननीय सदस्यों में से बहुत से लोग देहातों या दूर-दराज के इलाकों से आते हैं। यह हम मानते हैं कि डाइवर्शन होता है, जो डाइवर्ट हो गया, फेयर प्राइस शॉप से रिटेल सेंटर ने ही खरीद लिया। लेकिन जब आम आदमी जाता है तो कार्ड होल्डर को वह सही तरीके से नहीं मिलता है। उसमें केरोसीन डीलर दोषी नहीं है मैं आपकी सेवा में बताना चाहता हूं कि मैं बिहार से आता हूं। मैं श्री अब्दुल गफूर साहब के इलाके के पास का रहने वाला हूं मैं छः महीने पहले अपने इलाके में गया। पुराना जनरल सेक्रेटरी होने के बावजूद चाय बनाने के लिए दो लीटर केरोसीन ऑयल मुझे 33 रुपये में मंगाना पड़ा। उसमें होलसेल डीलर कहां दोषी है। सारी सप्लाई व्यवस्था में दोष है।

सर, इसके अलावा मेरा एक और सबमिशन है, मैं आपकी जानकारी के लिए आपकी सेवा में निवेदन करना चाहता हूं कि चाहे वह रिटेलर हो, फेयर प्राइस ओनर हो, विलेज डिस्ट्रीब्यूशन सेंटर हो, ब्लॉक वितरण केन्द्र हो या कोई इनडिविजुअल हो, वह अकेले डाइवर्शन या ओवरचार्जिंग नहीं कर सकता, यह एक माना हुआ तथ्य है कि वह अकेला ऐसा नहीं कर सकता। जब उसमें दस आदमी शामिल हैं तो उसकी सजा एक आदमी को क्यों मिले इसके लिए इसमें आमूलचूल परिवर्तन की आवश्यकता है। संयोग से हमें अच्छे जनप्रतिनिधि मिले हैं और आप लोगों के होते हुए उस पर कुछ अंकुश लगना चाहिए।

श्री संघप्रिय गौतम: यह एक सैन्टीमेन्टल बात है। मैं एक जनरल बात पूछ रहा हूं और यह मेरा स्पेसिफिक क्वश्चन है, आपने कहा कि आप थोक के व्यापारी हैं और आप डीलर्स को कमोडिटी देते हैं। मेरा प्रश्न यह है कि डीलर्स जब आपसे मंगाते हैं तो क्या आप उनको उसी समय तेल डिलीवर कर देते हैं?

श्री रामजी दूबे: जी नहीं, जिस समय हमारे पास तेल आता है, तब डिलीवर करते हैं। चूंकि हम उसको रोक नहीं सकते हैं, तेल रोकने में प्रॉब्लम आती है।

श्री संघप्रिय गौतम: मेरा प्रश्न यह है कि जब डीलर्स आपसे डिमांड करते हैं तो क्या उसी समय उनको डिलीवर करते हैं?

श्री रामजी दूबे: जी हां, होने पर उसी समय डिलीवर करते हैं।

श्री संघप्रिय गौतम: एक शिकायत यह आई है कि जब कंज्यूमर डीलर के पास तेल के लिए आता है तो डीलर कहता है कि स्टॉक में नहीं है, अभी वहां से नहीं आया है।

श्री रामजी दूबे: उसमें हमारी गलती नहीं है।

श्री संघप्रिय गौतम: मैं आपसे पूछना चाहता हूं कि आप थोक के व्यापारी हैं, आपने तेल डीलर को दे दिया और डीलर कहता है कि वहां से नहीं आया है, क्या उसमें रिटेलर गड़बड़ कर रहा है, जो उसे बेच रहा है।

He is not providing kerosene to the consumers at the time when they are asking.

दूसरी बात आप हमें यह बताइये कि आप और हम सभी यह जान रहे हैं और देख रहे हैं और आपने भी इसमें लिखा है कि पिछले पांच-छः महीनों में प्राइस राइज है। सारा मीडिया, टेलीविजन, अखबार और आम जनता चिल्ला रहे हैं कि महंगाई है। लेकिन मैं यह जानना चाहता हूं कि जो टोटल महंगाई है क्या वह शार्टेज की वजह से है या मिसमैनेजमेंट के वजह से है। यह होर्डिंग और चोरी की वजह से यह कमी है और क्या होर्डिंग और थैफ्ट न हो, तो कोई कमी नहीं होगी, या अकेली यही एक चीज इसके लिए जिम्मेदार है या कम उत्पादन और मिसमैनेजमेंट इसके लिए जिम्मेदार हैं, यदि ऐसा होता, तो बात हमारी समझ में आती और होर्डिंग और चोरी कौन कर रहा है, क्या इसके लिए रूस या अमरीका के व्यापारी आ रहे हैं या फिर इसी देश के व्यापारी कर रहे हैं?

SHRI S. PADMA REDDY: There are many reasons for non-availability of kerosene like transport. There are other bottlenecks like storage facility available with retailers. Suppose we supply 2,000 liters of kerosene to a Fair Price Shop. He will not be able to satisfy all the customers at a time. So, these kinds of problems are there. But still there are a lot of other problems like sufficient outlets, transport and non-availability of sufficient stocks. For example, if a Fair Price Shop is having 1,500 to 2,000 ration card holders, he would not be able to supply kerosene to more than 200 to 300 persons at a time. So, always these kinds of problems are there. I think, these are not specific to kerosene only. These problems are there with the supply of wheat, rice and sugar also.

श्री संघप्रिय गौतम: क्या रिटेलर और होलसेलर के साथ इन्वैस्टीगेटिंग अथारटिज का बर्ताव अलग-अलग है? अभी आपने जैसा कहा कि जो अधिकारी रेड करते हैं वे आपको अपमानित करते हैं, तो अपमान तो प्रधान मंत्री और मंत्रियों का भी हुआ, उनको भी जेल जाना पड़ा और बाद में वे लोग छूट गए। अभी आपने कहा कि वे छोटी-छोटी बातों पर रेड करते हैं, हैरस करते हैं, तो क्या उनका बर्ताव आपके साथ यानी थोक व्यापारियों और खेरीज व्यापारियों के साथ एकसा है या उसमें कोई फर्क है?

श्री एस॰ पद्मा रेड्डी: सर, उनका कर्तव्य तो एक ही है और जो आजकल शार्टेज के बारे में बताया, उसके बारे में जो फैक्टर आपने बोला, वही है।

It is not just that factor. It is the combination of factors.

SHRI ASHOK MITRA: I have a very simple problem to pose. In addition to being an office bearer of the kerosene Dealers' Association, you are also a citizen of this country. In the light of experience we have gained, including you, do you feel that we should try more rigorous laws?

SHRI S. PADMA REDDY: Sir, my personal view is that these acts are only providing a handle to the bureaucrats to harass the traders. The more control and draconian powers you give, more hoarding and more blackmarketing will take place. That has been our experience. This has been my view as a citizen of this country also.

SHRI ASHOK MITRA: The Government had enforced some disciplinary measures this year.

SHRI S. PADMA REDDY: Sir, already sufficient disciplinary measures are being enforced on the traders.

श्री के॰एन॰ केदार: सर, यदि आपकी इजाजत हो, तो इस बारे में मैं एक अर्ज कर दूं। सर जो होलसेल डीलर्स हैं वे कंपनी द्वारा अपाइंट किए जाते हैं और जो रिटेलर हैं वे डिस्ट्रिक्ट अथॉरिटीज द्वारा अपाइंट किए जाते हैं। आप सभी जानते हैं कि डिस्ट्रिक्ट अथॉरिटीज का रिटेलर अपाइंट करने का मयार अलग होता है और जैसा कि आप जानते हैं उनकी कोई क्वालीफिकेशन नहीं होती है, वे सिफारिश से होते हैं और परपजफुली होते हैं। उनके पास जो देखने का तरीका है वह जैसा प्रधान जी ने कहा, कानून एक है, लेकिन नजरिया अलग-अलग है। हमारे पास जो तेल उनको देने के लिए होता है उसकी हमारे पास एक लिस्ट होती है जिसके मुताबिक हम उनको देते हैं। वे लिस्ट के मुताबिक रिटेलर को देते हैं या नहीं देते हैं या देर से देते हैं, उसको वहां कोई देखने वाला नहीं होता। वे दो-ढाई हजार लीटर तेल ले जाते हैं, जहां से ले जाते हैं वहां तो चैक होता है, लेकिन ले जाकर वे कब किसको देते हैं इसको कोई चैक करने वाला नहीं होता है।

आप हमारे चुनिंदा प्रतिनिधि और देश के इंटेलीजेंशिया हैं। मैं आपके सामने प्रैक्टीकल डिफीकल्टी बयान करता हूं। कानून की आड़ में जो कुछ होता है वह आप सब जानते हैं। इंस्पैक्टरों का कोटा फिक्स होता कि आपको इस सप्ताह में इतने चालान करने ही हैं, इतनी रिकवरी करनी ही है। वे व्यापारियों से कहते हैं कि आप चाहे हंस कर चालान करा लो या दुखी होकर हमें, तो चालान करना ही है क्योंकि इतनी रिकवरी करके ले जानी है, फलां जगह मेले में इतना पैसा देना है या फलां स्थान पर इतना पैसा खर्च करना है। इस बीच में कानून या कोई और नहीं आता। इसलिए जो आपके आर्डर्स को इम्पलीमेंट करते हैं, उनकी टैंडेंसी बदलने का प्रश्न है।

SHRI BHUBANESWAR KALITA: We have heard your views and we have found that your main objection is for the enforcement of the law. If there is something wrong in the enforcement of the law, you cannot say that the law is draconian. If the law is not in operation for two months, can you improve the situation? You are talking about the enforcement and the so called harassment but our main concern is the common consumer.

So, can you explain that the situation will improve without this law? What could be the scenario in the absence of this Act?

SHRI S. PADMA REDDY: Sir, we are not pleading for the total elimination of the Essential Commodities Act. We are only requesting that there is no need for those clauses which are rigorous.

Secondly, there should be accountability at every stage. The enforcement officials and the district authorities at the local level should be made accountable to make essential commodities available at the ration shops. That is the only solution. Alongwith the implementation of the Act, the officers should be made accountable.

SHRI BHUBANESWAR KALITA: Do you mean to say that you need someone to whom you can appeal if there is an excess in the enforcement of this law?

SHRI S. PADMA REDDY: Not that. At every level, the reaching of the product or the availability of the product in the market should be ensured by officers concerned and they should be made accountable. If the product is not available or is scarce, they should also be dealt with in a proper manner.

श्रीमती निर्मला देशपांडे: मैं आपसे कहना चाहती हूं कि केरोसिन के मामले का सीधा ताल्लुक आम आदमी और गरीबों से होता है। यदि कोई व्यक्ति गलत काम करे तो उसको रोकने के लिए आपके संगठन की तरफ से क्या कोई तरीके सुझाये जाते हैं?

श्री के० एम० केदार: इस संबंध में मेरी गुजारिश है कि डीलर्स को इमीडिएटली पकड़कर बंद करने की पावर अधिकारी को अगर न हो तो स्वयं तरमीम हो सके। जो अधिकारी किसी ट्रेडर्स को पकड़ेगा तो वह भी अगर जवाबदेह होगा तो इसमें जितना माल बंटना है, वह बंटेगा। अगर सिर्फ ट्रेडर्स के ऊपर जिम्मेवारी डालकर कानून सख्त बनाया जायेगा तो उत्पीडन ट्रेडर्स का होगा लेकिन माल नहीं बंटेगा।

श्रीमती निर्मला देशपांडे: मेरा सवाल यह है कि उसको रोकने के लिए क्या आपकी तरफ से कोई उपाय सुझाये जा सकते हैं?

सभापति महोदय: इनका सवाल सीधा-सादा है।

SHRI S. PADMA REDDY: We are trying to educate our dealers about the social responsibility and also about the Government's intention to make available the subsidised PDS products to the poorest of the poor. We are trying our best and our intention is to inculcate the same sense among our community.

सभापति महोदय: आपने बड़े अच्छे प्रस्ताव रखे हैं। मैं दो-तीन बातें आपसे जानना चाहता हूं। आपने अभी यह कहा कि मैं होलसेलर्स हूं और डायरेक्ट कन्ज्यूमर से संबंधित नहीं हूं। अभी मेरे होलसेलर्स भाई साहब ने कहा कि हम पी०डी०एस० की दुकानों या रिटेलर्स को माल दे देते हैं। हमारे एक साथी ने बहुत अच्छा प्रश्न किया था क्योंकि हम सब माननीय संसद सदस्य जमीन से जुड़े हुए व्यक्ति हैं और गांव की स्थिति के बारे में हमें पता है। उसको हमें बताने की आवश्यकता नहीं है। आपके एक साथी ने कहा कि मैंने बिहार में पी०डी०एस० की दुकान से दो लीटर तेल लिया जिसके मुझे 33 रुपए देने पड़े। मैं कहना चाहता हूं कि मिट्टी का तेल आम नागरिक की आवश्यकता से जुड़ी हुई

वस्तु है विशेष तौर से जो गरीबी रेखा के नीचे जीवनयापन करने वाले 40 प्रतिशत लोग हैं, उनसे यह सवाल जुड़ा हुआ है क्योंकि गांवों में विद्युतीकरण नहीं है। जब उनको रात में मिट्टी का तेल नहीं मिलता तो वे चूल्हे की आग में खाना बनाते और खाते हैं इसलिए केन्द्रीय सरकार ने इसके मूल्यों में सबसिडी दे रखी है। सबसीडाइज्ड रेट पर आप होलसेलर्स को देते हैं और वे रिटेलर्स को बेचते हैं। हम आपसे जानना चाहते हैं कि ऐसे डीलर्स को जिसने दो लीटर तेल 33 रुपए का दिया है या ऐसे रिटेलर्स को जो पी॰डी॰एस॰ की चीजों को आम नागरिक को न देकर ब्लैक में बेचता है, उसको दंडित करने के लिए आप हमें क्या सुझाव देते हैं।

अभी आपके एक साथी ने कहा कि हम अधिकारियों को दंडित करें। अधिकारियों के लिए कोई कानून बनाया जाये या न बनाया जाये, यह विषय अलग है। जो व्यक्ति इस प्रकार का काम समाज में कर रहा है, उसके लिए आपकी क्या व्यवस्था है? तीसरा, अभी हमारे साथी ने आपसे शिकायत की थी कि रिटेलर्स को जो आठ या दस ड्रम एलॉटमेंट होता है उसके लिए वह अपने गांव से आपके हैडक्वार्टर्स जाता है। वह दस ड्रम मिट्टी का तेल लेने के लिए महीने में आठ बार आपकी दुकान पर जाये और आप हमेशा यह कह दें कि अभी परमीशन नहीं आया है या अभी माल नहीं आया है तो उसका जो मेन कमीशन है, वह आने जाने में ही खत्म हो जाता है। क्या आप उसके लिए कोई एक तारीख निर्धारित नीं कर सकते कि इस तारीख को आपको तेल मिल जायेगा? एक बात और सुनने में आती है कि होलसेलर्स और रिटेलर्स ठीक माल नहीं देते हैं। मिट्टी के तेल में पेट्रोल की मिलावट करना आम शिकायत है। अगर मिट्टी के तेल में पेट्रोल की मिलावट है तो वह मिलावट रिटेलर्स नहीं करेगा। वह तो कोई होलसेलर्स वाला ही करेगा। इन विषयों पर आपको क्या कहना है?

SHRI S. PADMA REDDY: The first question relates to how to punish the guilty dealers—retailers or wholesalers. We feel that the present law is sufficient. The second thing is about the shortage of non-availability of products. It does not arise in the case of wholesalers. There are two systems in the country. One is, the wholesaler goes to the retailer and we deliver at the retail points. Hence, the retailer coming to us is not there. In case, where retailers also come to the wholesalers, this problem has never arisen as we always maintain the stock. The non-availability of the product comes at the retailer's point. We can supply eight barrels even at a time if the retailer can take it. We always prefer to give at one time or depending upon the financial capacity. Normally, shortage at the wholesalers point is not there. That is a very rare phenomena when the oil companies are out of stock. Such complaint is not there.

Regarding adulteration of kerosene and diversion of kerosene to petrol pumps, it is a fact. Even we also cannot deny that because there is definitely some PDS kerosene that is diverted. That is done in collusion with the retailers. This is not possible without the connivance or the knowledge of the concerned local level officials because they are also responsible for making available all the PDS items through a fair price shops. We supply to only fair price shops. If the retailers quota is

2,000 litres, we give him 1,000 litres only and it can normally be detected automatically.

श्री संघप्रिय गौतम: आप उन लोगों को छोड़िये। आपने तो स्वीकार कर लिया कि आपके साथी भी ऐसा करते हैं इसलिए एक्ट में प्रावधान रहना जरूरी है और संशोधन होना जरूरी है।

SHRI S. PADMA REDDY: Without the collusion of civil supplies enforcement personnel, it is not possible.

श्री संघप्रिय गौतम: यह अलग बात है। वह तो आपसे करवाते हैं लेकिन आप क्यों करते हैं?

श्री केन्डी० सुल्तानपुरी: आपने फरमाया कि दो किस्म के डीलर्स हैं—एक होलसेलर्स और दूसरे उनसे नीचे वाले हैं। होलसेलर्स का इंटरव्यू होता है और ऑयल कम्पनीज उनको नियुक्त करती हैं। आपका यह भी कहना है कि कभी-कभी आपको तेल कम मात्रा में मिलता है। इसके अलावा कभी-कभी ट्रांसपोर्टर्स की वजह से भी कमी पड़ जाती है। मैं जानना चाहता हूं कि क्या ऑयल कम्पनीज ने स्पैसीफीकली यह कहा है कि आपको इतना माल उठाना होगा तब तेल के लिए आउटलेट देंगे? क्या इस तरह का कोई प्रोवीजन है और यदि है तो जैसा चेयरमैन साहब ने कहा, आगे आप उतनी सप्लाई करते हैं या नहीं, उसमें सबसे ज्यादा मिलावट होलसेलर्स की तरफ से होती है। कई राज्यों से यह शिकायत आई है कि होलसेल वाले मिलावट करते हैं और नीचे तक वे सबसे मिले हुए होते हैं। यह बात कहां तक सही है।

श्री रामजी दूबे: यह शिकायत या अवधारणा कि रिटेलर्स को अपना कोटा लेने के लिए आठ-आठ बार जाना पड़ता है, बिल्कुल गलत है। इस तरह की स्थिति बिल्कुल नहीं आती। यदि माननीय समिति चाहे तो नए ढंग से इसका सर्वे करवा सकती है। आज पूरे देश में डोर टू डोर डिलीवरी सिस्टम है। आज स्थिति यह है कि सफीशियेंट कोटा अवेलेबल है। इसका दूसरा पहलू देखें, रिटेलर आठ बार जाए और लौटकर आए, इसके बजाए स्थिति यह है कि होलसेलर्स को पेश करना पड़ता है और कम से कम 95 प्रतिशत केसेस में होलसेलर्स रिटेलर्स को पेश करते हैं कि अपना कोटा उठा लें।

जहां तक आपने पूछा कि ऑयल कम्पनीज की तरफ से कोई आदेश है, उस बारे में मैं कहना चाहता हूं कि हर महीने के प्रथम सप्ताह, 7 से 10 तारीख के बीच में हर कम्पनी के डीलर का हर डिस्ट्रिक्ट का कोटा चला जाता है और उतना कोटा उस महीने में उठ जाता है। यह दीगर बात है कि किसी महीने किसी पर्टीकुलर ऑयल कम्पनी के डिपो में दो-तीन दिन के लिए सप्लाई न आए, तो उस सूरत में डीलर को माल नहीं मिलता और वह रिटेलर के यहां नहीं पहुंच पाता। उत्तर प्रदेश, राजस्थान, दिल्ली को छोड़कर, यदि पूरे देश का जायजा ले तो ऑन ऐन ऐवरेज 75 प्रतिशत वितरण की व्यवस्था यह है कि डीलर रिटेलर के यहां माल पहुंचाकर आता है। 1981 तक यह व्यवस्था नहीं थी। हमारे प्रधान हैदराबाद को बिलांग करते हैं। आंध्र प्रदेश में यही सिस्टम था कि रिटेलर्स डीलर्स के यहां से माल ले जाते थे। लेकिन जब कम्प्लेंट आने लगी कि हमारे पास माल नहीं आया तब यह व्यवस्था की गई और कमीश्नर ने आदेश निकाला। हम उस आदेश की प्रतियां लाये हैं और उनको समिति को दे देते हैं। जब तक डीलर के ऊपर यह रिसपौंसीबिलिटी दी जाती और उनको बिड दे दी जाती कि आप शनिवार को मार्किट में आकर इतना माल रिटेलर को देकर आयेंगे। रिटेलर ने जैसा कहा, हम क्या करें माल नहीं आ रहा है तो कन्ज्यूमर लौटकर चला जाता है। लेकिन डोर टू डोर सप्लाई करने का इतना फायदा हुआ कि छोटे से मोहल्ले में लाल गाड़ी दिखाई पड़ते ही हल्ला हो जाता है कि आज गाड़ी आई है और माल मिलेगा। उस सूरत में डीलर यह नहीं कह पाता कि तेल नहीं आया।

जहां तक पेट्रोल में किरोसीन तेल मिलाने की बात कही है, इस बारे में मैं निवेदन करना

चाहता हूं कि किरोसीन तेल पेट्रोल में नहीं मिलाया जा सकता है, हां यदि मिलाया जाता है तो, डीजल में मिलाया जाता है। तीन साल पहले वायल कम्पनी द्वारा किरोसीन में पेट्रोल मिल गया था (राजस्थान में) तो उसका बहुत दुखद परिणाम हुआ था। सभी को मालूम होगा कि एक पेट्रोल पम्प में जो अंडरग्राउंड टैंकर होता है, उसमें पेट्रोल या डीजल भरा जाता है। वह 15 किलो लीटर की कैपेसिटी अथवा अधिक का टैंक होता है। पाइप लाइन के जरिये पेट्रोल/डीजल ऊपर खींचा जाता है और उससे फिर वह गाड़ियों में भरा जाता है। यह टैक्निकली प्रूव्ड है कि 15 किलो लीटर के टैंक में यदि होलसेलर ही डायवर्शन करता है तो पूरी गाड़ी उस टैंक में खाली नहीं हो सकती क्योंकि उसमें डीजल की कुछ मात्रा रखनी पड़ेगी। मान लें चीनी या आटे में मिलावट होती है, तो मिलावटी पदार्थ की मात्रा हमेशा कम रहती है। जैसे अभी नमक की किल्लत हो गई थी तो पता लगा कि बहुत सारे व्यापारियों ने नमक खरीदकर उसे पोटाश में मिला दिया। 20—30 प्रतिशत मिलावट की होगी। इसी तरह से 15 किलो लीटर के टैंक में कम से कम आठ-दस किलो लीटर डीजल रहेगा तभी उसमें दो-चार किलो लीटर किरोसीन तेल मिलेगा। यह स्वतः प्रमाणित हो जाता है कि किरोसीन तेल की पूरी गाड़ी कभी भी मिलावट नहीं की जा सकती।

The wholesalers cannot divert it from the tank lorry to the petrol pump.

SHRIMATI A.K. PREMAJAM: From what you have said, are we to understand that the wholesalers, who are supplying kerosene on time and in full quantity, are expected to deliver it? At the same time, do you mean to say that when the consumers to go the Fair Price Shops, they are not getting it on time because of this reason? I am speaking from my own experience. Do you mean to say that it is at the level of the Fair Price Shop dealers that things are hoarded or are not supplied to the cardholders?

There is one more point. Another thing is that from the paper that you have supplied, I have come to understand — I may be wrong — that the whole mischief is played by the bureaucrats. I know that there are bureaucrats who are very corrupt. It is underlined. Do you mean to say that it is because of the corrupt practice of the bureaucrats alone that people are not getting these things on time? Recently, the consumers also experienced price rise, hoarding of essential commodities and commodities which are included in this measure as well as not included in this. But they are essential commodities. Adulteration of some of the items like kerosene was there. Do you mean to say that it is because of the mischief played by the corrupt officials only and none of the traders are involved in all these activities? This is the summary that I got from you. You are blaming the bureaucrats, I know there are bureaucrats who are very very corrupt. There is no doubt about it. But as there are black-marketeers and hoarders among the traders, so also there are corrupt bureaucrats.

श्री रामजी दुबे: आपने जो समझा वही बात सही है और हमने अपने प्रतिवेदन में यह कहीं नहीं कहा कि सारे ब्यूरोक्रेट्स सही नहीं हैं। लेकिन यदि एक क्लास में पचास बच्चे पढ़ रहे हैं और उसमें ज्यादा बच्चे शैतान हैं तो दोष मास्टर का हो जाता है। हमने अपने प्रतिवेदन से

क्वश्चनेयर तक जवाब तैयार किया है। यदि चैयरमेन साहब की आज्ञा हो तो मैं उसकी दस प्रतियां देना चाहता हूं।

सभापति महोदय: दे दीजिये।

SHRIMATI A.K. PREMAJAM: I have got just one more point. Following this, how can we do away with the Act because there is blackmarketing and hoarding activity? Unless we have very stringent laws to deal with it, how can we deal with the situation?

SHRI S. PADMA REDDY: My submission is that the original EC Act itself is stringent enough. So, any new stringent special provision is not required. We have never said that the EC Act should be abolished.

We are only requesting that this non-bailable provisions and seizure of commodities should be avoided so that harsher provisions shall not be misused by the enforcement officials. We are not seeking the abolition of the original EC. Act.

सभापति महोदय: रेड्डी साहब, आपको धन्यवाद कि आप आये और आपने अपने अमूल्य विचार समिति को दिये। समिति के सदस्यों को आपके विचारों से सहायता मिलेगी। आपके मौखिक, प्रथम प्रतिवेदन और दूसरा प्रतिवेदन, तीनों में आपने जो सुझाव दिये हैं, उन पर कमेटी गम्भीरतापूर्वक विचार करेगी, निर्णय लेगी। आपको बहुत-बहुत धन्यवाद।

सभी सदस्यों को धन्यवाद देते हुए आज की बैठक समाप्त की जाती है।

(The witnesses then withdrew)

PRINTED BY MANAGER, GOVT. OF INDIA PRESS (PLU), MINTO ROAD, NEW DELHI.

CB-II No. 434

LOK SABHA

JOINT COMMITTEE ON THE ESSENTIAL COMMODITIES (AMENDMENT) BILL, 1998

REPORT OF THE JOINT COMMITTEE

(Presented to Lok Sabha on 9.12.1998)
(Laid in Rajya Sabha on 9.12.1998)

LOK SABHA SECRETARIAT
NEW DELHI

December, 1998/Agrahayana, 1920 (Saka)

Price: Rs. 20.00